

30/100  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 478/2001

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SECTION OFFICER (Judl.)

**GENERAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:**

ORDER SHEET

Application No. 478 /2001

Applecant(s) :- S. J. Jonga arm

Respondant(s): - U.O.T 9ems

Advocate for the Applicant :- R.P. Sonorah, B.Chakrabarty, Miss U.D.A,

Advocate for the Respondant: - C. A. S.

Notes of the Registry	Date	Order of the Tribunal
This is application in form C. F. for Rs. 50/- deposited vide IP 1066790285 Dated 3.12.2001  Dy. Registrar  P.S  WS 20/12/01	24.12.01	Heard learned counsel for the applicant.  The application is admitted. Call for the records.  List on 25.1.2002 for order.
Suits taken. Notice prepared and sent to D/o for enjoining the lessorenant No 9103 to legal A.D.  D/No 108/110 Dtd 22/1/02	mb  25.1.02  mb  25.2.02  mb	IC Usha Member  Await service report. List on 25.2.2002 for order.  IC Usha Member  List on 1.4.2002 to enable the Respondents to file written statement.  IC Usha Member
		Vice-Chairman
		Vice-Chairman
		Vice-Chairman

✓

1.4.02 At the request of Mr. A. Deb Roy, learned Sr. C.G.S.C. for the Respondents further four weeks time is allowed to the Respondents for filing written statement.

List again on 1.5.2002 for orders.

*K C Usha*  
Member

26. 4. 2002

mb

~~26.4.02~~

Written statement has been fixed. The case may be listed for hearing on 27.5.02.

No. 2.

*K C Usha*

1.5.02

List the case for hearing on 27.5.02. The Union of India may file written statement within 3 weeks from to-day.

*K C Usha*  
Member

Vice-Chairman

lm

27.5. There was adjournment today. The case is adjourned to 17.6.2002.

*17.6.2002*  
N.Y.  
A.G.I.S.  
2002

~~17.6.2002~~ Heard the learned counsel for the parties. Hearing concluded. Judgment delivered in open court, kept

17.6.2002

Heard the learned counsel for the parties. Hearing concluded. Judgment delivered in open court, kept in separate sheets. The application is allowed. No order as to costs.

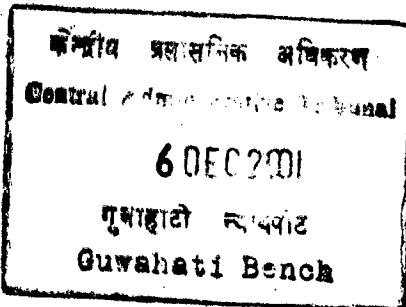
*Judgments' Committee  
to the parties Comm.  
& the applicant*

*17.6.2002*

nk m

*K C Usha*  
Member

Vice-Chairman



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

Guwahati Bench.

O.A No. 478 of 2001

Between

Sri S.J. Jongsam, IFS .....Applicant

-And-

Union of India & Ors. .....Respondents.

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Filed By :

Central Gas.

Advocate.

Filed by the applicant  
Sri S. J. Jongsam, I.F.S  
*(Signature)*

through:  
Sri Upad Das, Advocate

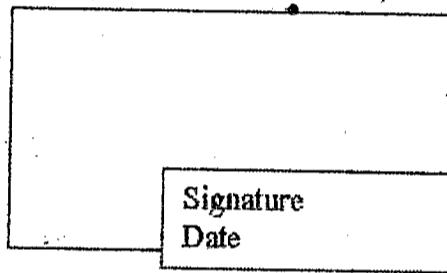
DISTRICT-PAPUM-PARE.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL.

Guwahati Bench.

(An application under Section 19 of the Administrative Tribunal Act, 1985.)

For use in Tribunal's Office



O.A. No. 478 /2001

Between

Sri S. J. Jongsam, I.F.S.

Deputy Conservator of Forest, (IND),

O/o the Principal Chief Conservator of Forests, Arunachal  
Pradesh, Itanagar.

.....Applicant.

And

1. Union of India,

Through the Secretary, Ministry of Forest &  
Environment, Govt. of India, Pariyavaran Bhavan,  
CGO Complex, Lodhi Road, New Delhi-110003.

2. State of Arunachal Pradesh,

.....Contd.

Through the Secretary, Forest & Environment, Govt. of

Arunachal Pradesh, Itanagar.

3. The Union Public Service Commission, Dholpur House, Shahjahan Road, New Delhi-110001, (through its Secretary).

**Respondents.**

**1. Particulars of order(s) against which the application is made :**

i) The applicant assailed the action of the Respondents in not promoting the applicant to the I.F.S. cadre in the year 1987/1988 with the year of allotment from 1983/1984 when the applicant was fit, eligible and was within zone of consideration and when the posts were available but instead the applicant was promoted on 26.9.96 with year of allotment as 1992. The applicant also assailed the action of the Respondents in causing delay in reviewing the cadre and holding meeting of the selection committee which has thereby delayed the scope of promotion to the posts IFS and getting allotment of year. The applicant further assailed the inaction of the Respondents in taking appropriate action in pursuance to the various representations so filed by the applicant, the latest being submitted duly on 6.2.2001.

ii) Order dated 29.6.2000 passed by the Govt. of India, Ministry of Forests & Environment by which the year of allotment and the seniority of the applicant vis-à-vis was fixed.

**2. Jurisdiction of the Tribunal :-**

.....Contd.

The application declares that the subject matter of this application is within the jurisdiction of this Hon'ble Tribunal.

**3. Limitation :**

The applicant also declares that the present application is within the limitation period as has been prescribed under Section 21 of the Administrative Tribunal Act, 1985.

**4. Facts of the case :-**

1. That the applicant is a citizen of India belonging to the Tangsa tribe, a Schedule Tribe community of Arunachal Pradesh. The applicant is entitled to the rights and privileges as guaranteed under the Constitution and the relevant rules framed thereunder.
  
2. That following due procedure, the applicant was appointed as Assistant Conservator of Forests (ACF in short) after due selection and interview in the year 1978 issued by the Respondent No.2. Being so selected, the applicant also underwent two years training for Diploma Course in Forestry at the State Forest Services College, Byrnihat. Thereafter vide an order No. FOR-149/E-2/81/14195-245 dated 15.6.81, the applicant w.e.f. 1.4.81 was regularised in the post of ACF. The service of the applicant was later on confirmed vide an order dated 22.1.87 w.e.f. 1985.

**The copy of the order of regularisation and the order of confirmation dated 15.6.81 and 22.1.87 are annexed herewith as ANNEXURE-A & B respectively.**

..... Contd.

3. That the humble applicant vide various orders was appointed in a Senior State Cadre post as Divisional Forest Officer/DCF from 1987 to 1993 holding various division. Thereafter the applicant was appointed on officiating basis in a cadre post of IFS as Deputy Conservator of Forests in the year 1993. In all the cases the order of appointment on officiating basis was intimated to the Respondent No.1. The applicant on officiating basis, served from 1993 to 1996 as Divisional Forest Officer.

**The copy of such various orders of appointment on officiating basis as DCF/DFO are annexed herewith as ANNEXURE C Series.**

4. That in the year 1986, the total cadre strength in the Senior Duty Post was 61 in the UT cadre and out of which the U.T. of A.P. was given 27 Senior Duty Posts of which though 11 posts were meant for share in promotional quota, in actual, they were given 13 posts. Similarly in the year 1987, the senior duty was 28, one having created by the Govt. of A.P., out of which the share of promotional posts should have been 14 and as such there were ready senior duty posts to appoint SFS officers in such posts by promotion.

5. That as there was no cadre review from 1987 onwards, the number of duty posts remained the same and the state wise allotment also remained unchanged. The various year wise duty posts and the distribution/calculation which prevailed in the year 1986 and remained stagnant thereafter for the sake of brevity is detailed below:

Year	Total No. Senior duty post under the UT cadre	Post ought to have been allotted to SFS promotees At 33 1/3%
1986	61	29

The above number of posts remain stagnant till 1995 when the cadre strength was reviewed for the first time after 1986.

6. That it is stated that the calculation as described above for the number of posts has been arrived as per the decision given by the Hon'ble Central Administrative Tribunal, Calcutta Bench in O.A. No.994/1990 decided on 26/7/94 where in the Hon'ble Tribunal for uniformity of allocation of posts decided that service conditions of All India Service Officers are the same irrespective of the state cadre to which they belong. Hence there should be uniformity of criterion in all the states in determining the cadre strength as per IFS (Fixation of Cadre Strength ) Regulations, 1964. The Hon'ble Tribunal while delivering the judgement, relied on the judgement and order passed by the Hon'ble CAT, Jabbalpur in TA 81/1986 (K.K. Goswami vs Union of India reported in 1987 (4) SLJ(CAT) 194 Jab). The said decision of the CAT, Jabbalpur Bench was assailed before the Hon'ble Supreme Court in SLP NO. 11025/1987 and vide order dated 18.4.88, the SLP was dismissed. The calculation as per Hon'ble Calcutta CAT Bench's judgement has been detailed below in the foregoing paragraphs.

That earlier while calculating promotion post, on the strength of Senior Duty posts were done as per the schedule as enumerated under the IFS(Fixation of Cadre Strength) Regulations, 1966 where in item no. 5 was never taken into consideration as per Recruitment Rule existed upto 21.2.89. But the Hon'ble Calcutta CAT judgement observed that while calculating posts for the promotee

quota, the item No.5 (in the table below) also needs to be added in determining the number of posts to be allotted to the SFS officers under promotion quota. As such when the number of posts to be filled up by promotion in Union Territories as on 1.1.86 should have been 29 but it was shown as 24, i.e. short of 5 posts. The calculation as prescribed under the Regulations of Seniority Rules 1968 is shown in the table below:

**Senior posts under the Union Territories**

1. Total Senior Duty Posts:	61
2. Central deputation(20% of item 1 above)	12
3. Posts to be filled by promotion (33 & 1/2% of item No. 1,2&5 together)	29
4. Direct Recruit posts (item No.1 -2)	49
5. Deputation Reserved (state) (25% of item No. 1 above)	15
6. Leave reserve, Jr. posts, training reserve (30% of item 1 above)	18

8. That describing the way as stated above, it can be seen that on 1.1.1987, the total promotee officers were 19 where as per the table above, the promotional posts should have been 29, i.e. 10 numbers of promotee posts were lying vacant under UT cadre of which the U.T. of A.P. is a constituent. Be it also stated here that in the year 1987, the name of the applicant along with 4 others were recommended by the state government vide their communication dated 20.10.87 under memo No. FOR. -400/E(2)/83/406-407 for induction into the IFS. Again in the year 1988, the name of the applicant along with one Sri R.K. Deuri and two others were recommended for induction to IFS vide communication dated 23.12.88 as sent by the State Govt. under memo No. For.-400/E(2)/83/400.

9. That the applicant begs to state that as earlier cadre strength was calculated sector wise taking the unit as a whole, the number of posts for promotees which were 24 in the year 1986, the U.T. of A.P. was allotted 11 promotee posts out of 24 and in practical, only 15 SFS officers were promoted from the state of A.P. This was done as the cadre was calculated unit wise as a whole. The applicant, as such, ought to have been promoted against the vacant promoted posts occurred under U.T. cadre in the year 1987, 1988, 1989 etc.

10. That as per the calculation explained above, in the year 1987/1988, there existed 11/10 vacant posts for promotees in U.T. as the number of promotee officers were 21 only out of 29. The applicant in the said year was within the zone of consideration being at serial No.2/3 out of 6 eligible SFS officers from the U.T. of A.P. and the rest 2 are from the constituents unit of U.T. The applicant thus could have very easily been promoted to IFS in the year 1987/1988.

11. That just for the sake of argument without any admission if the U.T. of A.P. then is considered as a separate cadre, then the year wise duty posts and the promotee posts would have been from 1987 onwards in the following manner respectively:-

Year	Total No. of Sr. duty posts	posts for promotees
1.1.87	28	14
1.1.88	30	15
1.1.89	34	17

Thus when the number of Senior Duty posts was 34 in the year 1989 with the creation of 8 posts by the Govt. of A.P., the Central Govt. took the number of

senior duty posts to be 34 in the year 1995 only. If the cadre review have been done time to time yearly and the meeting of the selection committee were held annually as prescribed, there would have been enough vacancy to accommodate the applicant in the IFS in the year 1987/1988 itself. This would have been possible as there was 8 posts under U.T. cadre of which 7 posts gone to U.T. of A.P.

Be it stated here that the Govt. in between 1986 to 1995 created 8 Senior Duty posts and the same was intimated to the Respondent No.1 vide official letter dated 11.8.98.

**A copy of the said official letter dated 11.8.98 is annexed herewith as ANNEXURE-D.**

12. That it is stated that the state of A.P. is a constituent of the Joint Cadre Authority in matters of notional allocation of the promotion quota for the then U.T. constituents units as framed by the Ministry of Environment and Forest, Govt. of India which is the controlling authority. The Govt. of India accordingly vide official letter dated 25.1.95 sought concurrence from the constituents units for approval for distribution of notional allocation for promotion to the post of IFS..

**A copy of the letter dated 25.1.95 is annexed herewith as ANNEXURE- E .**

13. That the seniority posts of the state of A.P. then U.T., which was earlier 27 in number, vide a notification issued by the Govt. of India was raised to 34 which includes 8 posts created by the State Govt. in DCF rank of which 6 were Deputy Conservator of Forests and 2 were of Conservator of Forests.

.....Contd.

**A copy of the said notification dated 26.10.95 is annexed herewith as ANNEXURE F.**

14. That finally vide a order dated 26.9.96 issued by the Respondent No.1 exercising power under Rule 8(1) of the IFS (Recruitment) Rules,1966 read with Rule 9(1) of the IFS (Appointment by Promotion ) Regulation ,1966, the applicant was appointed to the IFS with immediate effect and his seniority was fixed at serial No.2 in the cadre of IFS.

**A copy of the said order dated 26.9.96 is annexed herewith as ANNEXURE- G.**

15. That finally vide an order dated 29.6.2000 issued by the Respondent No.1, the applicant's year of allotment in the IFS was shown to be from 1992. The applicant, accordingly on 7.8.2000 submitted a representation addressing the concerned authority of the Govt. of India. This representation was followed by another on 6.2.2001 and on both the occasions, the representations were duly forwarded by the Govt. of A.P.

**A copy of the said order dated 26/29.6.2000 and the representation dated 7.8.2000 and 6.2.2001 are annexed herewith as ANNEXURE- H, I & J respectively.**

16. That the applicant begs to state that having appointed in a substantive and sanctioned posts which is very much evident from the allotted cadre strength for promotion quota, the unnecessary and unexplained delay caused in cadre

reviewing and holding meeting of the selection committee upon wrong calculation of promotion posts has deprived the petitioner to get promoted to IFS from 1987/1988 when same became due and when posts were readily available. The applicant ought to have been promoted from 1987/1988 with year of allotment as 1983/1984 when he was fit and suitable for the appointment to IFS and was within the zone of consideration.

17. That the applicant humbly begs to state that had the applicant been promoted to the post of IFS with year of allotment as 1983/1984 when same became due, the petitioner would have been promoted by now, to a higher scale of pay. The applicant instead of getting the higher pay scale is being given lower pay scale and as such the pay scale has remain stagnant for the last few years.
18. That it is stated that the relevant service conditions relating to promotion, appointment, selection etc. in matters of IFS cadre in the present case, are governed by the following rules, namely- 1. **The IFS(Recruitment) Rules, 1966.** Rule 4 speaks about method of recruitment and Rule 4(b) provides for promotion from substantive members from State Forests Services. Rule 8 provides promotion from SFS cadre and also laid down that the number of person to be recruited.  
2. **The IFS (Appointment by Promotion) Rules,1966:** Rule 5 prescribes that every year list of eligible candidates who have completed 8 years of service has to be prepared which in case should include number of eligible candidates as 3 times the vacancy. The said rule also speaks about that the list has to be

review every year and if there is any adverse entry same has to be communicated to the Central Govt. Rule 8 of the said Rule provides for the State Govt. to appoint person of SFS cadre to appoint in cadre posts.

**3. Rule 2 (g) of the IFS (Regulation of Seniority) Rules, 1968** defines a senior post as a post included and specified under item 1 of the Cadre of each state in the schedule to the IFS (Fixation of Cadre Strength) Regulations, 1966 and includes post included in the number of posts specified in item 2 and 5 of the said cadre when hold on senior scale of pay, by an officer recruited to the Service in accordance with sub-rule (1) of Rule 4 or Rule 7 of the Recruitment Rules. The said calculation is also needs to be read along with the judgement and order so passed in O.A. No. 994/1990 as passed by the Hon'ble CAT, Calcutta Bench.

**4. Rule 4(2) of the IFS (Cadre) Rules, 1966** prescribes that that there should be timely review of cadre every 3 years.

**5. Rule 8 (3) of the IFS (Recruitment) Rules, 1966** emphasise that Central Govt. may make appointment of persons from the SFS and when a vacancy occurs in a joint cadre which has to be filled up according to the provisions of this rule, vacancy shall, subject to the agreement in this behalf be filled by member of SFS of any one of the constituent state of the group.

19. That the applicant humbly states that the action of the Respondents in not promoting the applicant to the IFS cadre when posts were readily available and when same became due has been done in most arbitrary and malafide manner

exercising power colourably. The promotion ought to have been done by reviewing the cadre and holding meeting of the Selection Committee in time and in the instant case there was no cadre reviewing since 1986 and no meeting of the Selection Committee was held since 1987. The Respondents ought to have encadred the Senior Duty posts so created in the year 1986, 1987, 1988 and 1989, but the same was done only in the year 1995 causing immense hardships and loss in service benefits to the applicant.

20. That the applicant officiated in IFS cadre posts on w.e.f. 1993 to 1996 in senior time scale which was within the knowledge of the Respondents. The applicant is entitled to be promoted earlier to IFS as per Explanation to the IFS (Regulation of Seniority) Rules, 1968 and entitled for the benefit of officiating period also.
21. That the applicant begs to state that the applicant for a period from 1984 onwards has performed job on being appointed as DFO respectively at various locations with satisfaction till his induction to IFS cadre in the year 1996. The applicant had also underwent various courses/training at various institutes.
22. That the applicant begs to state that the Govt. of India issued a circular for holding DPC laying down the guidelines to be followed therein. The Respondents in the following case has overlooked such guidelines for which the applicant was made to suffer.

23. That the applicant further begs to state that when it being the admitted position that the applicant was eligible for promotion to IFS in the year 1987/1988 after completing 8 years of service. It is also the admitted position that there was no cadre review since 1986 and the selection committee did not held its meeting since December, 1986 as enshrined under the rules and guidelines. As a result of such unreasonable and unjust act, no SFS officers from the state could be promoted when posts were available at 33 1/3 % which has also left the quota under utilised and caused hardships to the applicant. The Respondent No.1 in a similar circumstances admitting the hardships caused to the SFS cadre from the state of J & K and has allotted year retrospectively when same was due by issuing a notification dated 28.2.97. The applicant being similarly situated deserves similar treatment.

**The copy of the notification dated 28.2.97 is annexed herewith as  
ANNEXURE-K.**

24. That it is stated that the selection committee which ought to have met every year for preparing a list panel as per rules framed under IFS (Appointment by Promotion) Rules,1966, but the meeting of the selection committee has held on 1995 after a gap of 8 years clubbing all the unfilled vacancies and promoted 20 SFS officers. Had the meeting been held regularly, the applicant would have been promoted to IFS in the year 1987/1988 when posts were readily available and when the same became due to the applicant.

25. That being highly aggrieved by the arbitrary and malafide act on the part of the Respondents in not promoting the applicant to the IFS cadre in the year 1987/1988 with year of allotment as 1983/1984, the applicant has approached this Hon'ble tribunal with a prayer to refix his year of allotment as 1983/1984 by quashing and setting aside and/or modifying the order of appointment to IFS dated 26.9.96 along with the year of allotment order dated 29.6.2000 to the extent fixing his year of allotment as 1983/1984 and restoring his pay and seniority retrospectively as done in the case of SFS of the state of Jammu & Kashmir. The applicant being similarly situated deserve same treatment.

**5. Grounds for present application.**

- a. For that the Respondents never took steps in holding meeting for cadre review as well as for preparation of lists for promoting SFS officer since 1987 and clubbed the vacancies which is contrary to the rules and did not appoint IFS officer from the promotee quota in the year 1986, 1987 and 1988 for which the applicant was denied for promotion to IFS cadre as he was within zone of consideration then.
- b. For that from the entire sequence of events as stated above it is apparent that the Respondents have caused unreasonably delay in holding the meeting of the Selection Committee since 1987 and in reviewing the cadre. The entire action was exercised malafidely and arbitrarily for which the case of promotion of the applicant to the IFS was further delayed and the year was reckoned as 1996 instead of 1987/1984. As by getting promotion to IFS cadre, one is entitled to have better service benefits.

- c. For as per Explanation 1 of the IFS ( Regulation of Seniority) Rules, 1968 ever since the first select list prepared by the Selection Committee constituted under Regulation 3 of the IFS (Appointment by Promotion) Rules, 1966, the period of continuous officiation in senior post declared has to be counted. Since the applicant was officiating in a senior posts from 1993 to 1996 and having appointed as ACF in the year 1978, hence his due date of promotion to IFS would be in the year 1987/1988.
- d. For that it being apparent that the Respondents committed error and were biased in calculating the posts for SFS officers when the posts were readily available and the applicant ought to have been promoted to IFS in the year 1987/1988 with year of allotment as 1983/1984 and for such irregularity, the applicant was deprived of service benefit and seniority and his service remain stagnant for years.
- e. For that the Respondents have regularly recruited 43 IFS officer during 1985-95, whereas as per IFS (Appointment by Promotion) Regulation, 1966, out of 43 seats, at 33 1/3% and following the Hon'ble Calcutta CAT's judgement, 21 SFS officers ought to have been promoted.
- f. For that the action of the Respondents in the instant case besides being arbitrary, illegal, malafide and biased is also violative of Article 16, 19 and 21 of the Constitution of India as because of delay the applicant was deprived of better service benefits to which he is legally entitled.
- g. For that the action of the Respondents in the instant case is patently malafide and punitive based on irrelevant and extraneous consideration. The order dated 26.9.96 and 26/29.6.2000 thus needs to be modified by asking the Respondents to

allot year of allotment as 1983/1984 when it felt due to the applicant and when posts were readily available and he was within zone of consideration.

h. For that the impugned action besides being arbitrary , illegal and malafide is also liable to be condemned and set aside as same has been done whimsically, capriciously and under colorable exercise of power.

i. For that the order so assailed and the entire exercise of power has been performed in violation of the principle of natural justice and administrative fair play. The orders as such is liable to be quashed and set aside.

j. For that in any view of the matter the impugned action is bad in law as well as in fact and as such the same is liable to be quashed and set aside.

**6. Details of Remedies exhausted :-**

The applicant declares that he has no other alternative remedy other than to approach this Hon'ble Tribunal for getting redressal.

**7. Whether Any Appeal or Suit is Pending In any Court With Regard To The Subject Matter In Agitation:**

That the applicant further declares that there is no suits, application or writ petition pending before any court or tribunal with regards to the matter as agitated in this petition.

**8. Details of Relief Sought for:-**

Under the facts and circumstances stated above, the applicant humbly prays that this Hon'ble Tribunal may be pleased to admit this application , call for the records and after hearing the parties may be pleased to pass an order directing the Respondents to promote the applicant to IFS with retrospective benefit from the year 1987/1988 with year of allotment as 1983/1984 restoring his seniority

with all retrospective service benefits by setting aside and/or modifying the order/communication dated 26.9.96 (Annexure-G) and 26/29.6.2000 (Annexure-I) and/or pass such order/orders to which the applicant is entitled as per law and equity including the cost of the proceedings.

9. **Interim reliefs if any :-**

Under the present facts and circumstances, the applicant reserves his right to press for interim order when situation arise and if there is necessity for the same.

10. **Particulars of I.P.O. :**

I.P.O. No. 66790285 dated 3-12-2001 for Rs. 50.00 (Rupees Fifty only) is enclosed.

VERIFICATION

I, Sri S. J. Jongsam, s/o T. Jongsam presently working as Deputy Conservator of Forests (IND), o/o the PCCF, A.P. Itanagar and as applicant in the instant application do hereby verify that the statements made in this instant application from paragraphs 4, 5 to 12, 6 to 25, 6, 7 are true to my knowledge and belief and those in paragraphs 4(2, 3, 11, 12, 13, 14, 15 and 23) are being matters of information derived from records which I believe to be true and the rest are my humble submission before this Hon'ble Tribunal.

I sign this verification on this 3<sup>rd</sup> day of November, 2001 at Guwahati.

Signature.

(S. J. JONGSAM).

GOVERNMENT OF ARUNACHAL PRADESH  
OFFICE OF THE SECRETARY(FORESTS)  
ITANAGAR-791111

Annex - A

NO. FOR.149/E-2/81:-

ORDER

19-

23

On their successful completion of 2(two) years training in the Diploma Course ( 1978-80) in the State Forest Service College-Cum-Research Centre, Burnihat, Meghalaya, the Lt. Governor, Arunachal Pradesh is pleased to appoint the following persons temporarily as Asstt. Conservator of Forests in the SFS Cadre of Arunachal Pradesh Forest Department in the scale of Rs. 650-30-740-35-810-EB-35-880-40-1000-EB-40-1200/- p.m. plus other allowances as admissible under rules in force from time to time, with effect from the date(s) shown against each:-

Sl.	Name of Officer	Date of Appointment	Place of Posting	Authority
1.	Shri S.J.Jongsam	1-4-81(AN)	Along Forest Divn. with Hqrs. at Along.	Against the post of ACF created vide Govt's order issued under Memo No.FOR.195/D-5/80/ 86816-55, dt. 31-10-80.
2.	Shri R.K.Deori	1-4-81(AN)	Banderdewa Forest Divn. with Hqrs. at Banderdewa.	Against the post of ACF created vide Govt. Order issued under Memo No.FOR. 195/D-5/80/26856-65 dt. 31-10-80.

2. They will undergo practical training for one year in forestry work under the supervision of the DFOs/CFs. During the training period they will have to pass the prescribed Departmental Examination.

Sd/- E.S. Thangam  
Secretary(Forests),  
Govt. of Arunachal Pradesh,  
Itanagar.

Memo No.FOR.149/E-2/81//4,195-245 /Dated 15<sup>th</sup> June/81.  
Copy to:-

1. The Addl. Accountant General(Central & A.P.) Shillong.
2. The DIPR, Arunachal Pradesh, Shillong for publication of the order in the next issue of the Gazette.
3. All CFs ( including C.W.L.W. ), A.P.
4. All DCs, A.P. for information.
5. All DFOs, A.P. for their information.
6. The Officer Concerned.
7. The Accounts/Audit/Dev./Statistical Br. of this office.
8. 5 spare copies.

*E.S. Thangam*  
( E.S. THANGAM )  
Secretary (Forests'),  
Govt. of Arunachal Pradesh,  
Itanagar.

gbd

*VERIFIED TO BE TRUE COPY*  
*Khalid*  
*Advocate*

Annex - B -

GOVERNMENT OF ARUNACHAL PRADESH  
OFFICE OF THE SECRETARY (FORESTS)  
ITANAGAR

-20-

21

NO.FOR.60/E-2(A)/85/pt-I/ : O R D E R :

The following officers of Arunachal Pradesh Forest Department are confirmed in the post of Assistant Conservator of Forests w.e.f. from the date noted against each.

Sl No.	Name of officer	Date from which confirmed	Authority.
1	2	3.	4
1.	Shri S.J. Jongsom.	1.1.85	Against one of the 10 posts converted into permanent one vide order NO.FOR.274/E-2/82/1304-44 dt. 25.1.83.
2.	Shri R.K. Deori	1.1.85	-do-
3.	Shri M.K. Palit	1.1.85	-do-
4.	Shri S.Thirunavakarasu	1.1.85	-do-

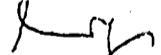
Sd/-S.B. Roy,  
Secretary (Forests),  
Arunachal Pradesh,

Memo. NO.FOR.60/E-2(A)/85/pt-I/ 2717-97 Dated. Itanagar, the 22 Jan/87.

Itanagar

Copy to :-

1. The Accountant General (Accounts), Meghalaya, Mizoram & Arunachal Pradesh, Shillong.
2. The Joint Secretary (Pol), Govt. of Arunachal Pradesh.
3. The DIPR, A.P. Naharlagun for publication of the order in the next issue of the Gazette.
4. All Conservator of Forests, Arunachal Pradesh.
5. The Chief Wildlife Warden, Arunachal Pradesh.
6. All Divisional Forest Officers/ACFs incharge of Dins. AP
7. The Officers Concerned.
8. The confidential branch of this office.
9. File NO.FOR.60/E(A)-2/85.
10. Personal file of the officers concerned.
11. 20 spare copies.

  
Secretary (Forests),  
Arunachal Pradesh,  
Itanagar.

10 COPY

1/1  
Itanagar  
22 Jan 87

Annexure - C Series  
21

GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF ENVIRONMENT & FORESTS  
ITANAGAR.

O\_R\_D\_E\_R

The Governor of Arunachal Pradesh is pleased to appoint the following SFS officers of Deptt. of Environment & Forests, Arunachal Pradesh to officiate on purely temporary basis as Deputy Conservator of Forests against the cadre post of IFS allotted to Arunachal Pradesh in the scale of pay of Rs. 300-100-3500-125-4500/- F.M plus other allowances as admissible under rules from time to time for a period of 03 (three) months w.e.f. 16.9.93 or until further orders whichever is earlier.

1. Shri K.D. Chowdhury, DCF (SFS)
2. Shri S.J. Jongsam, DCF (SFS)
3. Shri R.K. Deoli, DCF (SFS).

*Abeceth*

(G.P. SHUKLA)  
Secretary (Environment & Forests)  
Arunachal Pradesh : Itanagar.

Memo. No. For. 400/E (A)-2/83 (Part) / 25,467-577 Dtd. Itanagar,  
Copy to :- the 17th Sept/93.

1. The Secretary to Hon'ble Governor, A.P.
2. The P.P.S to Hon'ble Chief Minister, A.P.
3. The P.S to Hon'ble Minister (Env. & Forests), A.P.
4. The P.S. to Hon'ble Dy. Minister (Env. & For) A.P.
5. The Dy. Secretary to the Govt. of India, Ministry of Env. & Forests, Deptt. of Env. & Forests & Wildlife Paryavaran Bhavan, CGO Complex, Lodi Road, New Delhi.
6. The P.S to Chief Secretary, A.P, Itanagar.
7. All Deputy Commissioner, /Addl. Dy. Commissioner, A.P.
8. The Chief Conservator of Forests, W.L, Wastelands & Vigilance, Itanagar.
9. All Conservator of Forests, Ar. Pradesh.
10. The Managing Director, A.F.F.C Ltd, Itanagar for information.
11. All Divisional Forest Officer, A.P. including Dy. Chief Wildlife Warden, Naharlagun.
12. The Director of Information & Public Relations, Govt. of A.P. Naharlagun with the request to publish in the official Gazette accordingly.
13. The Director of Accounts, Govt. of A.P. Naharlagun
14. The Principal, A.P.P. School, Roing.
15. The Orchidologist, Naharlagun.
16. The Officers concerned for necessary action.
17. All branches of this office
18. Personal file of officers concerned.
19. One spare copies.

*Abeceth*

(G.P. SHUKLA) 16.9.93

Secretary (Environment & Forests)  
Govt. of Arunachal Pradesh  
Itanagar.

Adv.

1. W.A.M.O. 2. W.L. 3. I.C.C. 4. C.R.C. 5. I.C.C. 6. I.C.C. 7. I.C.C. 8. I.C.C. 9. I.C.C. 10. I.C.C. 11. I.C.C. 12. I.C.C. 13. I.C.C. 14. I.C.C. 15. I.C.C. 16. I.C.C. 17. I.C.C. 18. I.C.C. 19. I.C.C. 20. I.C.C. 21. I.C.C. 22. I.C.C. 23. I.C.C. 24. I.C.C. 25. I.C.C. 26. I.C.C. 27. I.C.C. 28. I.C.C. 29. I.C.C. 30. I.C.C. 31. I.C.C. 32. I.C.C. 33. I.C.C. 34. I.C.C. 35. I.C.C. 36. I.C.C. 37. I.C.C. 38. I.C.C. 39. I.C.C. 40. I.C.C. 41. I.C.C. 42. I.C.C. 43. I.C.C. 44. I.C.C. 45. I.C.C. 46. I.C.C. 47. I.C.C. 48. I.C.C. 49. I.C.C. 50. I.C.C. 51. I.C.C. 52. I.C.C. 53. I.C.C. 54. I.C.C. 55. I.C.C. 56. I.C.C. 57. I.C.C. 58. I.C.C. 59. I.C.C. 60. I.C.C. 61. I.C.C. 62. I.C.C. 63. I.C.C. 64. I.C.C. 65. I.C.C. 66. I.C.C. 67. I.C.C. 68. I.C.C. 69. I.C.C. 70. I.C.C. 71. I.C.C. 72. I.C.C. 73. I.C.C. 74. I.C.C. 75. I.C.C. 76. I.C.C. 77. I.C.C. 78. I.C.C. 79. I.C.C. 80. I.C.C. 81. I.C.C. 82. I.C.C. 83. I.C.C. 84. I.C.C. 85. I.C.C. 86. I.C.C. 87. I.C.C. 88. I.C.C. 89. I.C.C. 90. I.C.C. 91. I.C.C. 92. 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GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF ENVIRONMENT & FORESTS  
ITANAGAR.

22

O. R. D. E. R

The Governor of Arunachal Pradesh is pleased to appoint the following SFS officers of the Deptt. of Environment & Forests, Arunachal Pradesh to officiate on purely temporary basis as Deputy Conservator of Forests against the cadre post of IFS allotted to Arunachal Pradesh in the scale of pay Rs. 3000-100-3500-125-4500/- p.m plus other allowances as admissible under rules from time to time for a period of 3 (three) months w.e. from the date(s) noted below against each or until further orders whichever is earlier.

<u>Sl.No.</u>	<u>Name of officers</u>	<u>w.e. from</u>
1.	S/ Shri R. Modi, DCF(SFS)	30.11.93
2.	" S.J. Jongsam, DCF(SFS)	17.12.93
3.	" R.K. Deori, DCF(SFS)	17.12.93
4.	" S. Thirunaavykarasu, DCF(SFS)	
5.	" S. Choudhury, DCF(SFS)	{ From the date of issue of this order.

*Recd. on 22/2/94*  
( G.R. SHUKLA )  
Secretary (Env. & Forests)  
Arunachal Pradesh: Itanagar.

Memo. No. F.O.R. 410/E-2/81/ 3458 - 548 Dtd. Itanagar,  
Copy to L the 22nd Feb/94.  
1. The Secretary to Hon'ble Governor, A.P. Itanagar.  
2. The P.F.S to Hon'ble Chief Minister, A.P. Itanagar.  
3. The P.S to Hon'ble Minister (Env. & Forests), A.P. Itanagar.  
4. The P.S to Hon'ble Deputy Minister (E & F), A.P. Itanagar.  
5. The Dy. Secretary to the Govt. of India, Ministry of Env. & Forests  
Dept. of Env. & Forests & Wildlife, Paryavaran Bhavan, CGO Complex  
Lodi Road, New Delhi.  
6. The P.S to Chief Secretary, A.P. Itanagar.  
7. All Deputy Commissioners/ Addl. Dy. Commissioners, A.P.  
8. The Chief Conservator of Forests, W.L, Wastelands, & Vigilance  
Itanagar.  
9. All Conservator of Forests, A.P.  
10. The Managing Director, APDC Ltd. Itanagar for information.  
11. All Divisional Forest Officers, A.P. including Dy. Chief Wildlife  
Warden, Naharlagun.  
12. The Director of Information & Public Relations Govt. of A.P.,  
Naharlagun with the request to publish in the official Gazette  
accordingly.  
13. The Director of Accounts, Govt. of A.P., Naharlagun.  
14. The Principal A.P.F. School, Roing.  
15. The Orchidologist, Chimpoo, Itanagar.  
16. The officers concerned for necessary action.  
17. All branches of this office.  
18. Personal file of officers concerned.  
19. Ten spare copies.

*Recd. on 22/2/94*  
( G.R. SHUKLA )  
Secretary (Environment & Forests)  
Arunachal Pradesh: Itanagar.

*Govt.*  
*Recd. on 22/2/94*

GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF ENVIRONMENT & FORESTS  
ITANAGAR.

23  
11-3-95  
27  
O\_R\_D\_E\_R

The Governor of Arunachal Pradesh is pleased to appoint the following SFS Officers of the Deprt. of Environment & Forests, Arunachal Pradesh to officiate on purely temporary basis as Deputy Conservator of Forests against the cadre post of IFS allotted to Arunachal Pradesh in the scale of pay Rs. 3000-100-3500-125-4500/- P.M plus other allowances as admissible under rules from time to time for the following periods w.e.f. from the dates noted against each or until further orders whichever is earlier.

Sl. No.	Name of Officers	Period of officiating
1.	Shri R. Modi, DCF(SFS)	w.e. from 2.3.94 to 1.6.94 w.e. from 3.6.94 to 2.9.94 w.e. from 4.9.94 to 3.12.94 & w.e. from 5.12.94 to 4.3.95.
2.	Shri S.J. Jongsam, DCF(SFS)	w.e. from 18.3.94 to 17.6.94 w.e. from 19.6.94 to 18.9.94 w.e. from 20.9.94 to 19.12.94 & w.e. from 21.12.94 to 20.3.95.
3.	Shri R.K. Deori, DCF(SFS)	w.e. from 18.3.94 to 17.6.94 w.e. from 19.6.94 to 18.9.94 w.e. from 20.9.94 to 19.12.94 & w.e. from 21.12.94 to 20.3.95.

Sd/- G.P. Shukla,  
Secretary (Env. & Forests)  
Govt. of Arunachal Pradesh  
Itanagar.

Memo. No. For. 410/E-2/81/ 7375 - 475 Dtd. Itanagar,  
the 29<sup>th</sup> March/95.

Copy to :-

1. The Secretary to Hon'ble Governor, A.P, Itanagar.
2. The P.P.S. to Hon'ble Chief Minister, A.P, Itanagar.
3. The P.S. to Hon'ble Minister (E&F), A.P, Itanagar.
4. The P.S. to Hon'ble Dy. Minister (E & F), A.P, Itanagar.
5. The Dy. Secretary to the Govt. of India, Ministry of Environment & Forests, Deprt. of Env. & Forests and wildlife, Paryavaran Bhawan, CGO Complex, Lodi Road, New Delhi.

...2/-

LEARNED TO BE L-1-2 COPY

Advocates

- 24 -

6. The P.S. to Chief Secretary, A.P, Itanagar.
7. The Commissioner (P & AR), A.P, Itanagar.
8. All Deputy Commissioners/Adl. Deputy Commissioners, A.P.
9. The Chief Conservator of Forests (Wildlife), A.P, Itanagar.
10. All Conservator of Forests, A.P.
11. The Managing Director, APFC Ltd., Itanagar for information.
12. All Divisional Forest Officer, A.P. including Dy. Chief Wildlife Warden, Naharlagun.
13. The Director of Information & Public Relations, Govt. of A.P, Naharlagun with the request to publish in the official Gazette accordingly.
14. The Director of Accounts, Govt. of A.P, Naharlagun.
15. The Principal, A.P.F. School, Roing.
16. The Orchidologist, Chimpoo.
17. The Ex-officio Director, SFRI, Chimpoo.
18. The officers concerned for necessary action.
19. All branches of this office.
20. Personal file of officers concerned.
21. Ten spare copies.

*SAU C.W. b/w*  
for Secretary (Env. & Forests)  
Arunachal Pradesh  
Itanagar.

*One copy*

*John  
Advocate*

~~RECD ON 25/7~~  
25  
29  
GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF ENVIRONMENT & FORESTS  
ITANAGAR.

O R D E R

The Governor of Arunachal Pradesh is pleased to appoint the following SFS Officers of the Department of Environment & Forests, Arunachal Pradesh to officiate on purely temporary basis as Deputy Conservator of Forests against the cadre post of IFS allotted to Arunachal Pradesh in the scale of pay Rs. 3000-100-3500-125-4500/- p.m plus other allowances as admissible under rules from time to time for the following periods w.e. from the dates noted against each or until further orders whichever is earlier.

Sl. No.	Name of Officers	Period of officiating
1.	Shri R. Modi, DCF(SFS)	w.e.from 6.3.95 to 5.6.95 & w.e.from 7.6.95 to 6.9.95.
2.	Shri S.J. Jongsam, DCF(SFS)	w.e.from 22.3.95 to 21.6.95 & w.e.from 23.6.95 to 22.9.95.
3.	Shri R.K. Deori, DCF(SFS)	w.e.from 22.3.95 to 21.6.95 & w.e.from 23.6.95 to 22.9.95.

Sd/- G.P. Shukla,  
Secretary (Env. & Forests)  
Arunachal Pradesh  
Itanagar.

Memo. No. For. 410/E-2/81/18,373-473

Dtd. Itanagar,  
the 30th June/95.

Copy to :-

1. The Secretary to Hon'ble Governor, A.P. Itanagar.
2. The P.P.S. to Hon'ble Chief Minister, A.P., Itanagar.
3. The P.S. to Hon'ble Minister (E&F), A.P., Itanagar.
4. The P.S. to Hon'ble Dy. Minister (E&F), A.P., Itanagar.
5. The Dy. Secretary to the Govt. of India, Ministry of Env. & Forests, Deptt. of Env. & Forests, Paryavaran Bhawan, CGO Complex, Lodi Road, New Delhi.

...2/-

GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF ENVIRONMENT & FORESTS  
ITANAGAR.

26

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O\_R\_D\_E\_R

The Governor of Arunachal Pradesh is pleased to appoint the following SFS Officers of the Department of Environment & Forests, Arunachal Pradesh to officiate on purely temporary basis as Dy. Conservator of Forests against the cadre post of IFS allotted to Arunachal Pradesh in the scale of pay of Rs. 3000-100-3500-125-4500/- P.M plus other allowances as admissible under rules from time to time for the following periods w.e.f. from the dates noted against each or until further orders whichever is earlier.

Sl. No.	Name of Officers	Period of Officiating
1.	Shri R. M. J., DCF (SFS)	w.e.f 8.9.95 to 7.12.95
2.	Shri S.J. Jongsam, DCF (SFS)	w.e.f. 24.9.95 to 23.12.95
3.	Shri R.K. Deori, DCF (SFS)	w.e.f. 24.9.95 to 23.12.95.

Sd/- G.P. Shukla,  
Secretary (Env. & Forests )  
Arunachal Pradesh :: Itanagar.

Min. No. For. 410/E-2/81/31083-183 Dtd. Itanagar, 16/11/95.

Copy to :-

1. The Secretary to Hon'ble Governor, A.P. Itanagar.
2. The P.P.S to Hon'ble Chief Minister, A.P. Itanagar.
3. The P.S. to Hon'ble Minister (E&F), A.P. Itanagar.
4. The P.S. to Hon'ble Dy. Minister (E&F), A.P. Itanagar.
5. The P.S. to all Ministers/Speaker/ Dy. Speaker of A.P. Itanagar/Naharlagun.
6. The Dy. Secretary to the Govt. of I.P., Ministry of Env. & Forests, Deptt. of Env. & Forests, Parivar Bhawan, CGO Complex, Lodi Road, New Delhi.
7. The P.S to Chief Secretary, A.P. Itanagar.
8. The Commissioner (P&R), A.P. Itanagar.
9. All Dy. Commissioners/ Addl. Dy. Commissioners, A.P.
10. The Chief Conservator of Forests, Wildlife, Itanagar.
11. All Conservator of Forests, A.P.
12. The Managing Director, A.P.F.C. Ltd, Itanagar for information.
13. All Divisional Forest Officers, A.P. including Dy. Chief Wildlife Warden, Naharlagun.
14. The Director of Information & Public Relations, Govt. of A.P., Naharlagun with the request to publish in the official Gazette accordingly.
15. The Director of Accounts, Govt. of A.P. Naharlagun.
16. The Principal, A.P. Forest School, Roing.
17. The Ex-Officio Director, SFRI, Chimpoo.
18. The officers concerned for necessary action.
19. All branches of this office.
20. Personal file of officers concerned.
21. T.O. share copies.

*S.S. Patnaik*  
( S.S. PATNAIK ) CCF (F&D)  
for Secretary (Env. & Forests )  
Arunachal Pradesh :: Itanagar.

*Yours*  
S.S. Patnaik

GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF ENVIRONMENT & FORESTS  
ITANAGAR.

27

O\_R\_D\_E\_R

3

The Governor of Arunachal Pradesh is pleased to appoint the following SFS officers of the Department of Environment & Forests, Arunachal Pradesh to officiate on purely temporary basis as Dy. Conservator of Forests against the cadre post of IFS allotted to Arunachal Pradesh in the scale of pay of Rs. 3000-100-3500-125-4500/- P.M plus other allowances as admissible under rules from time to time for the following periods w.e. from the dates noted against each or until further orders whichever is earlier.

Sl.No.	Name of officers	Period of officiating
1.	Shri R. Mual, DCF(SFS)	w.e. from 9.12.95 to 8.3.96.
2.	Shri S.J. Nongsam, DCF (SFS)	w.e. from 25.12.95 to 24.3.96.
3.	Shri R.K. Deori, DCF(SFS)	w.e. from 25.12.95 to 24.3.96.

Sd/- G.P. Shukla,  
Secretary (Env. & Forests )  
Arunachal Pradesh: Itanagar.

Memo. No. For. 410/E-2/81/4262-4362

Dtd. Itanagar,  
the 12th Feb/96.

Copy to :-

1. The Secretary to Hon'ble Governor, A.P. Itanagar.
2. The P.P.S to Hon'ble Chief Minister, A.P. Itanagar.
3. The P.S to Hon'ble Minister (E&F), A.P. Itanagar.
4. The P.S to Hon'ble Dy. Minister (E&F), A.P. Itanagar.
5. The P.S to all Ministers/Speaker/Dy. Speaker of A.P. Itanagar/Naharlagun.
6. The Dy. Secretary to the Govt. of India, Ministry of Env. & Forests, Deptt. of Env. & Forests, Paryavaran Bhawan, CGO Complex, Lodi Road, New Delhi.
7. The P.S to Chief Secretary, A.P. Itanagar.
8. The Commissioner (P&AR), A.P. Itanagar.
9. All Dy. Commissioners/Audl. Dy. Commissioners, A.P.
10. The Chief Conservator of Forests, Wildlife, Itanagar.
11. All Conservator of Forests, A.P.
12. The Managing Director, APFC Ltd., Itanagar for information.
13. All Divisional Forest Officers, A.P. including Dy. Chief Wildlife Warden, Naharlagun.
14. The Director of Information & Public Relations, Govt. of A.P. Naharlagun with the request to publish in the official Gazette accordingly.
15. The Director of Accounts, Govt. of A.P. Naharlagun.
16. The Principal, A.P. Forest School, Roing.
17. The Ex-officio Director, SFRI, Chimpoo.
18. The officers concerned for necessary action.
19. All branches of this office.
20. Personal file of officers concerned.
21. Ten spare copies.

*for Secretary (Env. & Forests )*

(SUS. #PATNA IKC) (CCP (P&D)  
for Secretary (Env. & Forests )  
Arunachal Pradesh :: Itanagar.

.....

*John*  
John

28

GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF ENVIRONMENT & FORESTS  
ITANAGAR.

O. R. P. E. R.

The Governor of Arunachal Pradesh is pleased to appoint the following SFS officers of the Department of Environment & Forests, Arunachal Pradesh to officiate on purely temporary basis as Dy. Conservator of Forests against the cadre post of IFS allotted to Arunachal Pradesh in the scale of pay of Rs. 3000-100-3500-125-4500/- P.M plus other allowances as admissible under rules from time to time for the following periods w.e.f. from the dates noted against each or until further orders whichever is earlier.

Sl. No.	Name of Officers	Period of officiating
1.	Shri R. Modi, DCF (SFS)	w.e.f. 10.3.96 to 9.6.96
2.	Shri S.J. Jongsam, DCF (SFS)	w.e.f. 26.3.96 to 25.6.96.
✓3.	Shri R.K. Deori, DCF (SFS)	w.e.f. 26.3.96 to 25.6.96.

Sd/- G. P. Shukla,  
Secretary (Env. & Forests )  
Arunachal Pradesh: Itanagar.

Memo. No. For. 410/E-2/81/17 461 - SG/ Dtd. Itanagar,  
Copy to :- the 31st May/96.  
 1. The Secretary to Hon'ble Governor, A.P. Itanagar.  
 2. The P.P.S to Hon'ble Chief Minister, A.P. Itanagar.  
 3. The P.S to Hon'ble Minister (E&F), A.P. Itanagar.  
 4. The P.S to Hon'ble Dy. Minister (E&F), A.P. Itanagar.  
 5. The P.S to all Ministers/Speaker/Dy. Speaker of A.P.  
 Itanagar/Naharlagun.  
 6. The Dy. Secretary to the Govt. of India, Ministry of Env. &  
 Forests, Deptt. of Env. & Forests, Parivartan Bhawan, CGO  
 Complex, Lodi Road, New Delhi.  
 7. The P.S to Chief Secretary, A.P. Itanagar.  
 8. The Commissioner (P&RR), A.P. Itanagar.  
 9. All Dy. Commissioners/Addl. Dy. Commissioners, A.P.  
 10. The Chief Conservator of Forests, Wildlife, Itanagar.  
 11. All Conservator of Forests, A.P.  
 12. The Managing Director, APFC Ltd., Itanagar for information.  
 13. All Divisional Forest Officers, A.P. including Dy. Chief  
 Wildlife Warden, Naharlagun.  
 14. The Director of Information & Public Relation, Govt. of A.P.  
 Naharlagun with the request to publish in the official  
 Gazette accordingly.  
 15. The Director of Accounts, Govt. of A.P. Naharlagun.  
 16. The Principal, A.P. Forest School, Roing.  
 17. The Ex-officio Director, SFT I, Chimpoo.  
 18. The officers concerned for necessary action.  
 19. All branches of this office.  
 20. Personal file of officers concerned.  
 21. Ten spare copies.

( S.S. PATNAIK ) CCF (P&D)  
for Secretary (Environment & Forests )  
Arunachal Pradesh :: Itanagar.

(T)

(S.S. PATNAIK ) CCF (P&D)

GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF ENVIRONMENT & FORESTS  
ITANAGAR.

Annex- C Series

O\_R\_D\_E\_R

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The Governor of Arunachal Pradesh is pleased to appoint the following SFS officers of the Department of Environment & Forests, Arunachal Pradesh to officiate on purely temporary basis as Dy. Conservator of Forests against the cadre post of IFS allotted to Arunachal Pradesh in the scale of pay of Rs. 3000-100-3500 ~~3000~~-125-4500/- p.m plus other allowances as admissible under rules from time to time for the following periods w.e.f. from the dates noted against each or until further orders whichever is earlier.

Sl. No.	Name of officers	Period of officiating
1.	Shri R. Modi, DCF (SFS)	w.e.f. 11.6.96 to 10.9.96
2.	Shri S.J. Jongsam, DCF (SFS)	w.e.f. 27.6.96 to 26.9.96
✓ 3.	Shri R.K. Deori, DCF (SFS)	w.e.f. 27.6.96 to 26.9.96

Sd/- G.P. Shukla,  
Secretary (Env. & Forests )  
Arunachal Pradesh:: Itanagar.

Memo. No. For. 410/E-2/81/ 21340 - 420. Dtd. Itanagar,  
the 10<sup>th</sup> July/96.

Copy to :-

1. The Secretary to Hon'ble Governor, A.P. Itanagar.
2. The P.P.S to Hon'ble Chief Minister, A.P. Itanagar.
3. The P.S to Hon'ble Minister (E&F), A.P. Itanagar.
4. The P.S to Hon'ble Dy. Minister (E&F), A.P. Itanagar.
5. The P.S to all Ministers/Speaker/Dy. Speaker of A.P. Itanagar/Naharlagun.
6. The Dy. Secretary to the Govt. of India, Ministry of Env. and Forests, Deptt. of Env. & Forests, Parivarayan Bhawan, CGO Complex, Lodi Road, New Delhi.
7. The P.S to Chief Secretary, A.P. Itanagar.
8. The Commissioner (P&AR), A.P. Itanagar.
9. All Dy. Commissioners/Addl. Dy. Commissioners, A.P.
10. The Chief Conservator of Forests, Wildlife, Itanagar.
11. All Conservator of Forests, A.P.
12. The Managing Director, AFFC Ltd., Itanagar for information.
13. All Divisional Forest Officers, A.P. including Dy. Chief Wildlife Warden, Naharlagun.
14. The Director of Information & Public Relations, Govt. of A.P. Naharlagun with the request to publish in the official Gazette accordingly.
15. The Director of Accounts, Govt. of A.P. Naharlagun.
16. The Principal, A.P. Forest School, Roing.
17. The Ex-officio Director, SFRI, Chimpoo.
- ✓ 18. The officers concerned for necessary action.
19. All branches of this office.
20. Personal file of officers concerned.
21. Ten spare copies.

*Abneesh*

(S.S.PATNAIK ) CCF (P&D)  
for Secretary (Env. & Forests )  
Arunachal Pradesh:: Itanagar.

Memo. No. A200/5/92

DF

Carried out to the decision of this

*Kan*

Annex-2 -

GOVERNMENT OF ARUNACHAL PRADESH SPEED POST/  
DEPARTMENT OF ENVIRONMENT & FORESTS  
ITANAGAR.

30 94

NO. FOR. 400/E(A)-2/83/Vol-I/26- Dtd. Ita, 16th Mar/99

To,

Shri A.S.N. Murti,  
Under Secretary to  
Government of India,  
Ministry of Environment & Forests,  
Parivar Bhawan,  
CGO Complex, Lodhi Road,  
New-Delhi - 110 003.

Sub:- IFS- Fixation of seniority of IFS officers appointed to the service under IFS(appointment by promotion) Regulations, 1966- regarding.

Ref:- MOE&F's letter F.No.32012/1/93-IFS-I(Vol-II)  
dated- 4/06/98.

Sir,

Kindly refer to your letter cited above, in response to which detailed information on the subject was furnished to the Ministry by speed post vide this office letter No. For.400/E(A)-2/83/Vol-I/27, 210 dated- 11/8/98. It is requested to finalise the fixation of seniority in respect of the officers of this State at the earliest.

In this connection, a photo-copy of this office letter mentioned above along with its enclosures are once again sent herewith for your ready reference.

Enclo : As stated above.

Yours faithfully,

( S.R. Mehta )

Principal Chief Conservator of Forests  
& Principal Secretary(Env. & Forests)  
Arunachal Pradesh :: Itanagar.

Memo. No. For. 400/E(A)-2/83/Vol-I Dtd. Ita. 16th Mar/99

Not in original

Cop. to :-

1. The Principal Chief Conservator of Forests, Mizoram for information with reference to his D.O. letter No. A.23021/1/97- PCCF dated 16/2/99.

( S.R. Mehta )  
16.3.99

Principal Chief Conservator of Forests  
& Principal Secretary(Env. & Forests)  
Arunachal Pradesh :: Itanagar.

#\*#

RECORDED

Ans.

RECORDED

GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF ENVIRONMENT & FORESTS  
ITANAGAR.

Speed Post

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31/8

NO. FOR. 400/E(A)-2/83/Vol-I/27/210 Dtd. Ita. Aug/98  
To,

Shri A.S.N. Murti  
Under Secretary to the  
Govt. of India,  
Ministry of Environment & Forests,  
Parivarayan Bhawan, CGO Complex,  
Lodhi Road, New-Delhi - 110 003.

Sub:- IFS- Fixation of seniority of IFS officers  
appointed to the service under IFS (Appointment  
by promotion) Regulations, 1966- regarding.

Ref:- Ministry's letter F.No. 32012/1/93-IFS-I (Vol.II)  
dated 04/06/98.

Sir,

With reference to above the required information  
showing the No. of senior duty posts of Dy. Conservator  
of Forests/Conservator of Forests & Chief Conservator of  
Forests created in the Department of Environment & Forests  
by the Govt. of Arunachal Pradesh during the period between  
the year 1984 to 1996, the posts already included in the  
Cadre strength of IFS and the State Forest Service posts  
continuing to exist till date is furnished in the statement  
enclosed herewith as desired for your necessary action.

Enclo : As above.

Yours faithfully,

*11/8/98*  
( S.N. Kalita ) CCF(P&D)  
for Principal Chief Conservator of Forests  
& Secretary (Envt. & Forests)  
Arunachal Pradesh :: Itanagar.

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Re

*Ans*

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STATEMENT SHOWING THE CREATION OF SENIOR DUTY POSTS BY GOVERNMENT  
OF ARUNACHAL PRADESH DURING THE PERIOD BETWEEN THE YEAR 1984 to 1996

Sl. No.	List of Senior duty posts created by the Govt. of Arunachal Pradesh during the period between the year 1984 to 1996 carrying equivalent responsibility and duties of a Cadre posts (DCF/CF/CCF).	Authority No. & date of creation of the posts	No. of posts created in between 1984-96 by the Govt. of India and authority No.	State cadre posts continue to exist till date.
1.	1. Field Director, Project Tiger, Namdapha	Govt.'s order No. For. 482/D-4/84/ 20865-927 dated- 27/06/86	1 No. Encadred vide Govt of India, Ministry of personnel, PG & Pensions (Dept. of personnel & Training, vide Notificatation issued under No. 16016/4/95-AIS(II) dated 26/10/95.	
2.	2. Conservator of Forests (Conservation cell) (Rs. 1800-100-2000/- (pre-revised 1986) i.e. corresponding revised pay scale of Rs. 4500-5700/- (pre-revised 1996).	Govt.'s order No. For. 478/D-5/(PT)/ 16,159-214 dated- 15/05/87	1 No. Encadred vide Govt of India, Ministry of personnel, PG & Pensions (Dept. of personnel & Training) vide Notificatation issued under No. 16016/4/95-AIS(II) dated 26/10/95.	
3.	3. DY. Conservator of Forests (IFS) (for Industry Cell) (Rs. 1100-1600 (pre-revised 1986) i.e. corresponding revised scale Rs. 3000-4500/- (pre-revised -1996)	Govt.'s order No. For. 478/D-5/Pt/ 16,159-214 dated- 15/05/87	1 No. Encadred vide Gt. of India's, Minist of Personnel, PG & Pension (Dept. of personnel & Training) vide Notificatation issued under No. 16016/4/95/AIS(II) dated 26/10/95.	
4.	4. DCF (for Dibang Logging Divn., Roing (now re-named as Waste-lands Dev. Divn., Roing) (Rs. 3000-4500) (pre-revised).	Govt.'s order No. For. 127/D-5/87/ Vol-I/38595-645 dated 21/12/88.	1 No.	
5.	5. DCF (for Lohit Logging Divn., Namsai now re-named as Lohit Wastelands Dev. Divn., Namsai (Rs. 3000-4500) (pre-revised).	Govt.'s order No. For. 127/D-5/87/ Vol-I/38595-645 dated 21/12/88.	1 No.	
6.	6. DY. Conservator of Forests. (for Protection force) (Rs. 3000-4500/- pre-revised)	Govt. order No. For. 127/D-5/87/ Vol-I/38544-94 dated 21/12/88.	1 No.	
7.	7. Conservator of Forests (Research & Social Forestry, now re-named as Conservator Forests, Southern Arunachal circle, Deomali). (Rs. 4500-5700/- (pre-revised).	Govt.'s order No. For. 127/D-5/87/ 12741-95 dated- 20/04/89.	1 No. Encadred vide Govt of India, Ministry of personnel, PG & Pensions (Dept. of personnel & Training, vide Notificatation issued under No. 16016/4/95-AIS(II) dated 26/10/95.	

Contd. P/2.

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1.	2.	3.	4.	5.	6.
8. DY. Conservator of Forests (for Anini Social Forestry Division, Anini (Rs. 3000-4500) (pre-revised)	Govt.'s order No. For. 410/D-5/86/251/91-851 dated 14/08/86.	1 No.	Encadred vide Govt. of India, Ministry of Person- nel, PG & Pensions (Dept. of personnel & Training vide Notification issued under No. 16016/4/95-AIS(II)- A dated 26/10/95.		
9. Chief Conservator of Forests (Wastelands Dev. SF & Vig.), Itanagar. (Rs. 5900-6700/- (pre-revised).	Govt.'s order No. For. 206/D-5/94/19731-92 dated 19/07/94.	1 No.			1 No

(1) A. Total senior duty posts created from 1984-1996	(B) Posts Encadred by the Govt. of India.	(C) State Cadre posts continue to exists till date.
DCFs (including Field Director Project Tiger).	6 Posts	3 Posts
(2) CFS	2 posts	2 posts
(3) CCF	1 post.	—

*Recd. 1/2/2004*  
( G.P. Shukla )  
Principal Chief Conservator of Forests &  
Secretary(Env. & Forests)  
Govt. of Arunachal Pradesh ::ITA.

Copy

John

2004

MR. RAMESHWAR JHA  
JOINT SECRETARY

34. ~~33~~ E  
Anneson - ~~11~~ -

No. 13013/1/95-IFS-I

Dated the 25th January, 1995

Dear Shri

The Ministry of Environment and Forests, as the Cadre Controlling Authority for the Indian Forest Service, wishes to seek the concurrence of the Joint Cadre Authority (JCA) of the AGMUT Joint Cadre, in the matter of notional allocation of promotion quota vacancies amongst the four constituent units, namely, Arunachal Pradesh, Goa, Mizoram and Union Territories. As you are aware, after coming into existence of the JCA during March, 1989 (i.e., after attainment of Statehood by the then Union territories of Arunachal Pradesh, Goa and Mizoram), no select list, constituent unitwise, for promotion to Indian Forest Service could be drawn up for the years 1988 and onwards mainly for the reason that the Ministry was not in a position to send the requisition to the UPSC for want of information regarding number of vacancies available or likely to be available in each constituent unit of the Joint Cadre for the period in question.

2. Further, while in the case of IAS and IPS, the Joint Cadre Authority had already considered and taken a formal decision regarding allocation of promotion vacancies to each constituent unit on national basis. (vide JCA decision contained in the Minutes of its meeting dated 20th June, 1990,) the JCA could not formally take up and decide the national allocation of promotion quota vacancies in respect of Indian Forest Service.

3. As a result of this situation, this Ministry have been receiving a number of representations both from the the SFS officers of the Constituent units of the Point Cadre as also from SFS Office. Associations request in this Ministry for early convening of the posting of the Selection Committee for effecting promotions of eligible officer drawn from State Forest Service to the Indian Forest Service under the IFS (Appointment by Promotion) Regulations.

ATTACHMENT

W. B. Knauer

Supervisional 30/11/2001  
C. T. B. 1000  
Calif C. 1000  
6000

1. Since formal decision regarding allocation of promotion quota vacancies to each constituent unit on national basis is required to be taken, as was done in the case of IAS and IPS, as a prerequisite for convening the meeting of the Selection Committee through the Union Public Service Commission, we would like to request you to give your formal concurrence immediately, as a Member of JCA, of the AGMUT Joint Cadre Authority to the proposals contained in the enclosed Note which distributes the promotion quota vacancies amongst the four 4 constituent units. The national allocation is on the same principles, as were earlier considered and approved by the JCA for IAS and IPS. You would kindly appreciate that the State Forest Service Officers deserve their due share in the All India Services which needs to be provided to them without further delay.

2. We are addressing the communication to the other Members of the JCA, for formal concurrence/decision.

With regards,

Yours sincerely,

(SARWESHWAR JHA)

Shri I. Ringu,  
Chief Secretary  
Government of Arunachal Pradesh,  
Itanagar.

Shri F. Pahnuna,  
Chief Secretary  
Government of Mizoram.  
Aizawl-796001

Shri P.S. Bhatnagar,  
Chief Secretary  
Government of Goa,  
Panaji.

Copy to : Shri V. Lakshmi Ratan, Joint Secretary, Department of Personnel and Training, North Block, New Delhi.

(SARWESHWAR JHA)  
Joint Secretary to the Government of India.

ATTESTED

W. Maini  
30/1/2001  
Superintendent (Exhibits)  
Central Public Sector Units  
Chq. Com. (Exhibits) Dept.  
Government of India.

27.1.95

W. Maini  
Advocate

Adv.

Advocate

E - 36 - 61  
40

Note for the consideration of the Joint Cadre Authority for the IFS Cadre of Arunachal Pradesh, Goa, Mizoram and Union Territories.

AGMUT Cadre of the Indian Forest Service comprises the State of Arunachal Pradesh, Goa, Mizoram and the Union Territories of A & N Islands, Dadra Nagar Haveli & Haveli & Daman and Diu. Formerly, the constituent units of the AGMUT Cadre were Union Territories and for promotions of officers to IFS in accordance with the provisions contained in the IFS (Appointment by Promotion) Regulations, 1966, a combined seniority list used to be prepared. Now with the formation of States of Arunachal Pradesh and Mizoram and Goa, the expectation is that the State Forest Service Officers belonging to these three states of the Joint AGMUT Cadre will get promotion to Indian Forest Service and be posted within the state, as in the case of other State Cadres.

2. Ministry of Environment & Forest is examining proposals to consider promotion of State Forest Officers of these States separately and the UT officers in one seniority list, as before for promotion from SFS to IFS. To achieve this, the promotion quota for each of the three states and all the Union Territories (A & N Islands, Dadra & Nagar Haveli and Daman and Diu) in the AGMUT Joint Cadre has to be worked out and the vacancies in the promotion quota for each unit has to be decided.

3. So far as working out the promotion quota for the constituent units of AGMUT Joint Cadre is concerned. In case of IAS and IPS officers, the Ministry of Home Affairs have adopted the principle that the promotion quota is required to be worked out in proportion with the senior duty posts in each constituent unit, viz. Arunachal Pradesh, Goa, Mizoram and U.T's. U.T's taken as one unit. In accordance with the principles adopted in case of IAS and IPS, Ministry of Environment & Forests also proposes to determine the promotion quota in case of Indian Forest Service as detailed below :-

3.2 In the Joint AGMUT Cadre of the IFS, there are 61 senior duty posts and with the addition of Central Deputation Reserve, the total number of senior duty posts works out to 73.

Break up

Seniority duty posts

A & N Islands Dadra Nagar Haveli and Daman & Diu.

- 19

ATTESTED

Arunachal Pradesh

- 27

Goa

- 6

Mizoram

- 9

Add CDR

- 61

Sub-intendent (Forest Service)  
Chief Conservator of Forests  
Mizoram : Mizoram

- 12

- 73

Certified to be true copy

Advocate

The promotion quota in the Joint AGMUT Cadre of the IFS is out to 24 posts, in accordance with provisions contained in 5 (Recruitment) Rules, 1966, i.e., the number of persons recruited by promotion in any State or group of States shall not, any time, exceed 33 1/3 per cent of the cadre strength. National apportionment of the available 24 posts amongst the constituent segments of the Cadre thus works out as follows (in posts):

A & N Islands, Dadra Nagar Haveli and Daman & Diu	0.75	1.8 posts
Arunachal Pradesh	1.125	2.7 posts
Goa	0.25	0.6 posts
Mizoram	0.4	1 post
<b>Total</b>	<b>2.525</b>	<b>24 Posts</b>

3.1 In the Joint AGMUT Cadre of the IFS so far 19 SES officers have been promoted to IFS and it is noted that in case of Arunachal Pradesh and Goa, there has been excess utilization of promotion quota. In case of Arunachal Pradesh, against 11 available posts, 12 officers stood promoted and in case of Goa, against 21 posts, 4 officers stood promoted. In respect of UT segment and Mizoram, there has been under utilization of the promotion quota by 3 and 4 posts respectively (Annexure 1).

4. To sum-up, in the Joint AGMUT Cadre of the IFS, against 24 promotion-quota posts available, 19 officers drawn from the State Forest Service have so far been promoted to IFS (position as on 3.1. 1989). SES officers promoted from the segments and Mizoram segment, there has been under-utilization.

5. In order to work out vacancies in each of the 4 segments of the Joint AGMUT Cadre, it is necessary to redistribute the promoted officers amongst the four constituent units for which a decision of the Joint Cadre Authority is now solicited. Ministry of Home Affairs have indicated that in case of IAS and IFS, the JCA of AGMUT cadre has decided to nationally reallocate all the available promotee IAS and IFS officers amongst the four segments of the Cadre, considering the position as on 20.12.88. In order to ensure that vacancies in the promotion quota that would arise in future are available to the SES Officers of Mizoram and UT segments aspiring for promotion to the IFS and also in consideration of the fact that these two segments have not occupied promotion posts in the strict proportion to the number of senior duty posts, the promotee officers likely to retire at the earliest out of the those presently serving will be nationally allocated to either Mizoram or UT segments.

6. After concurrence of the JCA for reallocation of the available promotee officers of IFS in the segments of Mizoram and U.T. is received, the Ministry of Environment and Forests will initiate action for promotion of SES Officers in the cadre under the IFS (Appointment by promotion) Regulations in consultation with the constituent units of the Cadre.

ATTESTED

W. H. Mehta

Superintendent (Environment)  
Office of the D.G.  
Chief Commissioner  
Mizoram, 30/1/2001

W. H. Mehta

## CONSTITUENT UNIT - WISE

## PROMOTED OFFICERS IN THE INDIAN FOREST SERVICE

S.No.	Name	Year of Appointment	Date of birth	Date of Superannuation
<b>ARUNACHAL PRADESH</b>				
1.	S/Shei			
1.	G.S. Thapliyal	1969	13.01.37	31.03.1995
2.	S.K. Raha	1969	01.07.44	30.06.2002
3.	R.P. Neog	1969	01.09.42	31.08.2000
4.	S.N. Kalita	1969	01.03.46	29.02.2004
5.	K. Namchoom	1969	01.04.45	31.03.2003
6.	B.S. Baniwal	1979	10.06.48	30.06.2006
7.	P.K. Sen	1979	01.07.42	31.03.2000
8.	T. Miliang		14.03.50	31.03.2008
9.	L.K. Pait		22.08.53	31.08.2011
10.	M. Namsoom		29.05.51	31.05.2009
11.	A.K. Chatterjee	1980	26.05.49	31.05.2007
<b>GOA</b>				
12.	P.V. Savant	1969	25.07.42	31.07.2000
13.	J.F. Rangel	1969	26.03.37	28.02.1995
14.	R.A. Hazalkar	1980	27.05.39	31.05.1997
15.	R.M. Naik		18.06.49	30.06.2008
<b>U.TS. (S.A. &amp; N. ISLANDS)</b>				
16.	B.A. Mathews	1969	13.06.40	30.06.1998
17.	A.K. Sinha	1979	04.04.50	30.04.2008
18.	I.H. Khan	1979	15.12.51	31.12.2009
19.	S.M. Mitra		05.07.41	31.07.1999

ATTESTED

*Dharmendra* 30/1/2001  
 Superintendent (Forest Service)  
 Office of the Director  
 Chief Conservator of Forests  
 Mizoram : Aizawl.

*Das*  
 2-8-2001

GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF ENVIRONMENT & FORESTS  
ITANAGAR.

NO.FOR. 543/E(A)-2/84/ 33706-56 Dtd. 1<sup>st</sup> Dec, 1995.  
To,

1. The Chief Conservator of Forests  
(Wildlife),  
Arunachal Pradesh, Itanagar.
2. All Conservator of Forests,  
Arunachal Pradesh.
3. All Divisional Forest Officers,  
Arunachal Pradesh.
4. The Field Director,  
Project Tiger, M.C.C.
5. The Principal, A.P. Forest School,  
Roing.

Sub:- Indian Forest Service (Fixation of Cadre strength)  
Sixth Amendment Regulations 1995.

Enclose, please find herewith a Xerox copy of the  
Govt. of India, Ministry of Personnel, P.G & Pensions  
(Department of Personnel & Training), New Delhi's Circular  
issued under No. 16016/4/95-HIS(II)-A dt. 26.10.95  
on the above subject for your information.

Enclos:- As above.

( R. MODI ) DCF(HQ)  
for Principal Chief Conservator of Forests  
Arunachal Pradesh :: Itanagar.

Copy to :-  
File No. FOR. 128/6 (A)-2/85/.

.....  
Sas.  
Lavesh

No. 16016/4/95-AIS(II)-A  
 Government of India  
 Ministry of Personnel, P.G. & Pensions  
 (Department of Personnel & Training)

New Delhi, the 26/10/95

NOTIFICATION

G.S.R. No. .... In exercise of the powers conferred by sub-section (1) of Section 3 of the All India Services Act, 1951 (61 of 1951) read with sub-rule (2) of Rule 4 of the Indian Forest Service (Cadre) Rules, 1966, the Central Government, in consultation with the Government of Arunachal Pradesh, Goa and Mizoram, hereby makes the following regulations further to amend the Indian Forest Service (Fixation of Cadre Strength) Regulations, 1966, namely:-

- (1) These regulations may be called Indian Forest Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1995.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- In the Schedule to the Indian Forest Service (Fixation of Cadre Strength) Regulations, 1966, for the heading "Arunachal Pradesh-Goa-Mizoram-Union Territories" and entries occurring thereunder, the following shall be substituted namely ;-

"ARUNACHAL PRADESH-GOA-MIZORAM-UNION TERRITORIES"

1.	Senior Posts under the Governments of Arunachal Pradesh-Goa-Mizoram-Union Territories	95
<u>Posts under the Government of Arunachal Pradesh</u>		
	Principal Chief Conservator of Forests	1
	Chief Conservator of Forests (Development)	1
	Chief Conservator of Forests (Wildlife, Wastelands & Vigilance)	1
	Conservator of Forests (Territorial) [Central, Western, Eastern & Southern]	4
	Conservator of Forests (Planning & Development)	1
	Conservator of Forests (Conservation-Nodal Officer)	1
	Deputy Conservator of Forests (Territorial) [Dibang, Lohit, Along, Namsai, Pasighat, Nampong, Bandardeva, Deomali, Heapolli, Bomdila]	10
	Deputy Conservator of Forests (Headquarters)	1
	Deputy Conservator of Forests (Wildlife)	5
	Deputy Conservator of Forests (Industry)	1

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Deputy Conservator of Forests (Working Plan)	1
Deputy Conservator of Forests (Forest Utilisation)	1
Deputy Conservator of Forests (Research, Resources Survey)	1
Deputy Conservator of Forests (Silviculture)	1
Deputy Conservator of Forests (Forest Statistics, & Planning)	1
Deputy Conservator of Forests & Field Director, Project Tiger, Namdapha	1
Deputy Conservator of Forests (Social Forestry)	2

34

Posts under the Government of Goa

Conservator of Forests	1
Deputy Conservator of Forests (Territorial)	2
Deputy Conservator of Forests (Cashew)	1
Deputy Conservator of Forests (Working Plan)	1
Deputy Conservator of Forests (Forest Utilisation)	1
Deputy Conservator of Forests (Wildlife)	1
Deputy Conservator of Forests (Social Forestry)	1

8

Posts under the Government of Mizoram

Principal Chief Conservator of Forests	1
Chief Conservator of Forest (Development & Planning)	1
Chief Conservator of Forests (Territorial) [Northern, Southern & Central Circles]	3
Conservator of Forests (Research & Development)	4
Conservator of Forests & Chief Wildlife Warden	4
Deputy Conservator of Forests (Territorial) [Aizawl, Kolasib, Lunglei, Champhai, Kawntham, Danlawn]	6
Deputy Conservator of Forests (Planning)	1
Deputy Conservator of Forests (Training)	1
Deputy Conservator of Forests (Working Plan)	1
Deputy Conservator of Forests (Wildlife)	2
Deputy Conservator of Forests (Resources Survey)	1

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& Silviculture)

Posts under the Andaman & Nicobar Administration

Principal Chief Conservator of Forests	1
Chief Conservator of Forests & Chief Wildlife Warden	1
Conservator of Forests (Territorial) [Northern & Southern Circles]	2
Conservator of Forests (Research & Development)	1
Conservator of Forests (Development & Utilisation)	1
Conservator of Forests (Wildlife)	1
Deputy Conservator of Forests (Territorial) [Diglipur, Mayabunder, Middle Andaman, Baratang, South Andaman, Little Andaman, Nicobar Islands]	7
Deputy Conservator of Forests (Depot)	1
Deputy Conservator of Forests (Biosphere Reserve)	1
Deputy Conservator of Forests (Mill)	1
Deputy Conservator of Forests (Silviculture)	1
Deputy Conservator of Forests (Working Plan)	2
Deputy Conservator of Forests (Forest Utilisation)	1
Deputy Conservator of Forests (Headquarters)	1
Deputy Conservator of Forests (Wildlife)	1
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	23
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Posts under Dadra & Nagar Haveli and Daman & Diu Administration

Conservator of Forests & Chief Wildlife Warden	1
Deputy Conservator of Forests (Territorial) [Dadra & Nagar Haveli]	1
Deputy Conservator of Forests (Wildlife), [Dadra & Nagar Haveli]	1
Deputy Conservator of Forests, Daman & Diu	1
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Posts under the Delhi Government

Conservator of Forests & Chief Wildlife Warden	1
Deputy Conservator of Forests (Rural)	1

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Approved

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Deputy Conservator of Forests (Urban)

Deputy Conservator of Forests (Reserve Forests)

1  
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4  
-----Posts under the Pondicherry Government

Deputy Conservator of Forests &amp; Chief Wildlife Warden

1  
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1  
-----Posts under the Lakshadweep Administration

Deputy Conservator of Forest &amp; Chief Wildlife Warden

1  
-----  
1  
-----Posts under the Chandigarh Administration

Deputy Conservator of Forests &amp; Chief Wildlife Warden

1  
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1  
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TOTAL:

95  
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2.	Central Deputation Reserve @ 20% of Item 1 above	19
3.	Posts to be filled by promotion in accordance with Rule 8 of the Indian Forest Service (Recruitment) Rules, 1966, @ 33 1/3% of Items 1 and 2 above	38
4.	Posts to be filled by direct recruitment (1+2+3) (1+2)-3	76
5.	Deputation Reserve @ 25% of Item 1 above	23
6.	Leave Reserve, Training Reserve & Junior Posts @ 20% of Item 1 above	19
	Direct Recruitment Posts	118
	Promotion posts	38
	Total Authorised Strength	156

Walter(Madhumita D. Mitra)  
Desk Officer

Note 1: Prior to the issue of this notification the total authorised strength of the Arunachal-Pradesh-Goa-Mizoram-Union Territories Cadre was 100.

Note 2: The Principal Regulations were notified vide Notification No. 6/1/66 - AIS(IV), dated 31.10.1966 as GSR No.1072 in the Indian Forest Service (Fixation of Cadre Strength) Regulations, 1966, has been amended vide Notification given below:-

		Items of A.P.
Total	34	1) Total Deputation, per - 34 34
Total of Item no 1+2	56	2) Central Deputation - 7 7
Promotion quota	18	3) Promotion per - 14 14
Leave Reserve	16	4) Direct recruit - 27 27

Xgr.L.D.M.

(TO BE PUBLISHED IN PART I SECTION II OF THE GAZETTE OF INDIA)

F.NO.32012/1/93-IFS-I

Government of India

Ministry of Environment and Forests

Paryavaran Bhavan,  
CGO Complex, Lodhi Rd.,  
New Delhi - 110003

Dated the 26th September, 1996

NOTIFICATION

In exercise of the powers conferred by sub-rule (1) of rule 8 of the Indian Forest Service (Recruitment) Rules, 1966 read with sub-regulation (1) of regulation 9 of the Indian Forest Service (Appointment by Promotion) Regulations, 1966, the President is pleased to appoint with immediate effect the undermentioned twenty officers of the State Forest Service of Arunachal Pradesh, Mizoram and Andaman & Nicobar Administration, constituent units of the Arunachal Pradesh-Goa-Mizoram and Union Territories(AGMUT) cadre, to the Indian Forest Service against the existing vacancies and to allocate them to the AGMUT cadre of the Indian Forest Service under sub-rule (1) of rule 5 of the Indian Forest Service (Cadre) Rules, 1966:-

S.No.	Name of the officer	Date of birth
1	2	3

Arunachal Pradesh:

S/Shri		
01	R. Modi	01.03.1947
02	S.J. Jongsom	03.01.1955
03	R.K. Deori	01.03.1959
04	S. Thirunavukarasu	04.02.1954

Mizoram:

S/Shri		
01	R. Rozika	01.04.1939
02	B. Suanzalang	31.03.1955
03	P. Liankhama	01.03.1949
04	Lalthangliana Murray	16.04.1959
05	Liankima Lailung	10.11.1961
06	Vanlalsawma	01.03.1959
07	Hmingdailova Colney	01.05.1959

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Andaman & Nicobar Administration:

	S/Shri	Date of Birth
01	J.P. Misra	05.07.1954
02	Randhir Singh	17.11.1938
03	M.P. Singh	08.12.1945
04	B.P. Singh	01.04.1947
05	S.C. Mukhopadhyay	26.10.1950
06	Anutosh Guha	30.01.1949
07	George Jacob	14.12.1952
08	V. Chandrapandian	25.03.1953
09	Jitendra Kumar	27.10.1960

*(Signature)*

(R. Sanehwal)

To

The Manager,  
Government of India Press,  
Fardibabad (Haryana) (with a copy of Hindi Version).

Distribution:

1. The Chief Secretary, Govt. of Arunachal Pradesh, Itanagar.
2. The Chief Secretary, Govt. of Mizoram, Aizawl.
3. The Chief Secretary, Govt. of Andaman & Nicobar Islands, Port Blair.
4. The Principal Chief Conservator of Forests, Arunachal Pradesh, Itanagar with spare copies for the officers concerned.
5. The Principal Chief Conservator of Forests, Mizoram, Aizawl with the spare copies for the officers concerned.
6. The Principal Chief Conservator of Forests, Andaman & Nicobar Islands, Port Blair with the spare copies for the officers concerned.
7. The Accountant General, Arunachal Pradesh, Itanagar.
8. The Accountant General, Mizoram, Aizawl
9. The Accountant General, Andaman Nicobar Islands, Port Blair.
10. The Secretary, Union Public Service Commission, Dholpur House, Shahjahan, Road, New Delhi.
11. Guard File.

*(Signature)*

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3 - IFS - 1  
Government of India  
Ministry of Environment and Forests

Paryavaran Bhawan, 6th Floor  
Lodi Road, New Delhi - 110 003

Dated the 26th June, 2000

29

ORDER

The Year of allotment and seniority of the following officers borne on the Arunachal Pradesh - Goa - Mizoram - Union Territories (AGMUT) Joint Cadre of the Indian Forest Service who were promoted from the State Forest Service to the Indian Forest Service with effect from the dates and vide notification indicated against each is required to be determined in terms of the provisions of Rule 3(2)(c) and 4 (4) of the Indian Forest Service (Regulation of Seniority) Rules, 1968 applicable in their cases:-

A. Arunachal Pradesh

S.No.	Name & DOB (S/Shri)	Date of appt. to IFS	Notification No. & date
01.	R. Modi (01.03.47)	26.09.96	F.No. 32012/1/93-IFS-I dt. 26.09.96
02.	S.J. Jongsom (03.01.55)	26.09.96	- do -
03.	R.K. Deori (01.03.59)	26.09.96	- do -
04.	S.Thirunavukarusu (04.02.54)	10.10.96	- do -
05.	S.Chowdhury (01.04.40)	17.12.97	F.No. 32012/1/93-IFS-I dt. 17.12.97

B. Mizoram

01.	R.Rozika (01.04.39)	26.09.96	F.No. 32012/1/93-IFS-I
02.	B.Suanzalang (31.03.55)	26.09.96	dt. 26.9.96 - do -
03.	P.Liankhamma (01.03.49)	26.09.96	- do -
04.	Lalthangliana Murray (16.04.59)	26.09.96	- do -
05.	Liankima Lailung (10.11.61)	26.09.96	- do -
06.	Vanlalsawma (01.03.59)	26.09.96	- do -
07.	Hmingdaitlova Colney (01.05.59)	26.09.96	- do -

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Ministry of Environment and Forests

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S. C. Andaman & Nicobar Administration

S.No.	Name & DOB (S/Shri)	Date of appt. to IFS	Notification No. & Date
01.	J.P. Misra (05.07.54)	26.09.96	F.No. 32012/1/93-IFS-1 dt. 26.09.96
02.	Randhir Singh (17.11.38)	26.09.96	- do -
03.	M.P. Singh (08.12.45)	26.09.96	- do -
04.	B.P. Singh (01.04.47)	26.09.96	- do -
05.	S.C. Mukhopadhyay (26.10.50)	26.09.96	- do -
06.	Anutosh Guha (30.01.49)	26.09.96	- do -
07.	George Jacob (14.12.52)	26.09.96	- do -
08.	V.Chandrapandian (25.03.53)	26.09.96	- do -
09.	Jitendra Kumar (27.10.60)	26.09.96	- do -
10.	P.M. Bhatt (03.06.50)	11.10.96	F.No. 32012/1/93-IFS-1 dt. 11.10.96
11.	S.K. Mitra (23.11.47)	02.12.96	F.No. 32012/1/93-IFS-1 dt. 02.12.96

2. None of these officers has officiated in senior posts for the purpose of rule 2(g) read with rule 3(2)(c) of the IFS (Regulation of Seniority Rules) 1968 prior to their appointment on promotion to the Indian Forest Service in accordance with the provisions of Rule 9 of the IFS (cadre) Rules, 1966.

3. Accordingly, in terms of the provisions of Indian Forest Service (Regulation of Seniority) Rules, 1968 all of them except Shri S. Chowdhury whose name appears at S.No.5 under the Arunachal Pradesh segment are placed below Shri Ngilyang Tam, IFS (RR:1992) who has been continuously drawing the senior time scale for IFS prior to the date of their appointment to IFS on promotion and their year of allotment will be 1992. Shri S. Chowdhury will be placed below Shri Santosh Kumar, IFS (RR:1993) who has been continuously drawing the senior time scale for IFS before the date of appointment of Shri S. Chowdhury to IFS on promotion and his year of allotment will be 1993.

(Signature)

(Signature)

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4. A separate order will follow regarding the inter-service seniority of the above officers in the Joint AGMUT Cadre.

  
(R.B.S. Rawat)  
Director

Distribution :

1. Chief Secretary, Arunachal Pradesh/Goa/Mizoram/A&N Islands, Itanagar/Panaji/Aizawl/Port Blair.
2. PCCFs, Arunachal Pradesh/Mizoram/A&N Islands, Itanagar/Aizawl/Port Blair.
3. CF, Goa, Panaji.
4. Secretary, UPSC, Shahjahan Road, New Delhi.
5. Accountant General, Arunachal Pradesh/Goa/Mizoram, Itanagar/Panaji/Aizawl.
6. Deputy Accountant General, A&N Islands, Port Blair.



Annexure - I

To

The Secretary  
Environment & forests  
Ministry of Environment & Forests  
Government of India  
Parivaran Bhawan  
CGO Complex, Lodhi Road  
New Delhi - 110 003.

(Through the P.C.C.F., Department of Env. & Forests,  
Govt. of Arunachal Pradesh, Itanagar - 791 111)

Sub: Prayer for Review of my year of allotment in IFS(AGMUT) cadre.

Ref: Government of India, Ministry of Environment & Forests's No.3 - IFS-1  
dtd. 26/06/2000.

Sir,

In referring to my year of allotment in the IFS cadre fixed vide Government of India's order no. cited above, I would like to inform you that I was of 1973 -80 batch of State Forest Service Officer and confirmed to the post of ACF (SFS) with effect from 01.01.85 vide Government of Arunachal Pradesh memo NO.FOR.60/E-2(A)/85/Pt-J/2727-97 dtd. 22.01.87 (copy enclosed). I was in the zone of consideration and eligible for selection and appointment to IFS cadre by promotion w.e.f. 1986 onwards on completion of 8(eight) years (i.e. 6 years + 2 years training period which is counted towards service) continuous service as ACF and then DCF (State cadre) under Regulation- 5 of the IFS (Appointment by Promotion) Regulation, 1966. I was also officiating in the senior duty IFS cadre post since 1993 vide Government of Arunachal Pradesh order NO.FOR.400/E(A)-2/83/Part/J/25-96/57/20 which the GOI had never objected to my officiating appointment to IFS cadre by the State Govt. which appears to be tacit approval of the Government of India (copy enclosed).

But unfortunately, Selection Committee Meeting/DPC was not held for years together for which I had been deprived from induction into the IFS cadre in time. The DPC was held during 1996 after a lapse of 9 (nine) years for induction of SFS officer to the IFS cadre. But yearwise panel of eligible candidates for appointment into the IFS cadre against the vacancies appears to have not been followed/maintained. Had yearwise panel been prepared at the time of DPC my year of allotment would have been much earlier than 1992. Similar situation was with the Jammu & Kashmir SFS officers who had been appointed to the IFS cadre but Government of India had settled the issue by fixing their year of allotment <sup>with</sup> retrospective due dates and years vide Government of India order dtd. 28.02.97 (copy enclosed).

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Government of India also asked Government of Arunachal Pradesh to furnish a list of Senior vacant duty post created since 1984 for consideration of fixing seniority and year of allotment in the IFS cadre with retrospective due date on the line of order issued in respect of Jammu & Kashmir IFS cadre officers vide memo dtd. 04.06.98 and accordingly Government of Arunachal Pradesh has furnished detailed statement showing the creation of senior duty post by Government of Arunachal Pradesh during the period between the year 1984 to 1995 vide memo No. FOR.400/E(A) -2/83/Vol.I/27210 dtd. 11.08.98 (copy enclosed)

Inspite of that my year of allotment has been placed below Shri N. Tam (RR-1992) which is nothing but injustice and total denial of my legitimate seniority.

I would therefore, request you kindly to review my year of allotment in the IFS cadre with retrospective effect considering the facts as highlighted above.

Yours faithfully,

( S. J. Jongsam )IFS  
Dy. Conservator of Forests (FU)  
O/o Principal Chief Conservator of Forests  
Itanagar- 791 111 Arunachal Pradesh

Copy to:-

1. Advance copy to the Secretary of Government of India, Ministry of Environment & Forests, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi - 110 003 for favour of his kind information.
2. The Inspector General of Forests, Government of India, Ministry of Environment & Forests, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi - 110 003 for favour of his kind information and necessary action.
3. The Chief Secretary, Govt. of Arunachal Pradesh, Itanagar for information please.
4. The Principal Secretary (Env. & Forests), Govt. of Arunachal Pradesh, Itanagar for favour of his information and necessary actions please.
5. Personal Copy.

( S. J. Jongsam )IFS  
Dy. Conservator of Forests (FU)  
O/o Principal Chief Conservator of Forests  
Itanagar- 791 111 Arunachal Pradesh

Certified to be true Copy

*Ans.*  
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REMINDED

GOVERNMENT OF ARUNACHAL PRADESH  
 OFFICE OF THE DIVISIONAL FOREST OFFICER  
 FOREST UTILISATION DIVISION:::ITANAGAR

NO. FU/7/2000/105-07 Dated Itanagar, the 6th Feb/2001.

To,

The Secretary to the Govt. of India,  
 Ministry of Environment & Forests,  
 Parivar Bhawan, CGO Complex,  
 Lodi Road, NEW DELHI - 110 003.

( Through the PCCF, Govt. of A.P. )

Sub :- Year of allotment in IFS (AGMUT) cadre to  
 Shri S.J.Jongsam, IFS - representing me.

Ref :- My representation dtd. 07-08-2000 regarding  
 appropriate year of allotment in IFS (AGMUT)  
 cadre and the Principal Secy, (E&F), Govt.  
 of A.P., Itanagar's Memo NO. FDR.149/E-2/81/  
 Vol-I/245-46 dtd. 24-08-2000.

Sir,

In referring to my representation and the  
 Principal Secretary (Env. & Forests), Govt. of Arunachal  
 Pradesh, Itanagar's letter as mentioned above, I would  
 like to request you kindly to look into the matter and  
 arrange to review my year of allotment in the IFS cadre  
 with retrospective effect.

In this connection, it is reiterated again  
 that the DPC for induction of SFS officers to the IFS  
 cadre was held during 1996 which was after a gap of  
 long 9 years from the preceding DPC. It is worth to day  
 that even yearwise panel of eligible candidates for  
 appointment into the IFS cadre against the vacancies  
 appears to have not been followed/maintained. Had yearwise  
 panel been prepared at the time of DPC my year of allotment  
 would have been much earlier than 1992. Due to the reasons  
 as stated above, I become junior to many IFS officers which  
 affect my service career adversely and my future promotion  
 avenue is also totally blocked.

I would therefore request you kindly to take  
 necessary action on the matter so that justice is given  
 to me at an early date.

Yours faithfully,

( S.J. Jongsam ) IFS, DCF  
 O/o the Principal Chief Conservator of  
 Forests, Govt. of A.P., Itanagar

contd...2

Copy to :-

Regd. A/D.

1. The Director General of Forests, Government of India, Ministry of Environment & Forests, Paryavaran Bhawan, CGO Complex, Lohi Road, New Delhi- 110 003 for favour of his kind information and necessary action please.
2. Shri R.B.S. Rawat, IFS, Director (IFS), Government of India, Ministry of Environment & Forests, Paryavaran Bhawan, CGO Complex, Lohi Road, New Delhi-110 003 for favour of kind information and necessary action please.

Regd A/D.

बीमा नहीं/NOT INSURED

लगाये गये डाक टिकटों का मूल्य रु. १०/-

Amount of Stamps affixed Rs. 10/- p.

एक रजिस्ट्री\*.....

Received a Registered.....

पानेवाले का नाम R.B.S. R.

Addressed to.....

Signature of Receiving Officer

क्रमांक  
No 353तारीख भोहर  
Date Stamp

बीमा नहीं/NOT INSURED

लगाये गये डाक टिकटों का मूल्य रु. १०/-

Amount of Stamps affixed Rs. 10/-

एक रजिस्ट्री\*.....

Received a Registered.....

पानेवाले का नाम R.B.S. R.

Addressed to.....

Signature of Receiving Officer

क्रमांक  
No 354तारीख भोहर  
Date Stamp

( S. J. Jongsem ) IFS, DCF

Acknowledgement

To,

The Principal Chief Conservator  
of Forests, ItanagarReceived letter NO. FU/7/2000/  
105-07 dt'd. 06.02.2000.

1/2-01  
(Mridul Bhow)  
I.D.C.

No. 18014/07/95 - IFS-II  
 Government of India  
 Ministry of Environment and Forests

Priyavaran Bhavan, C.G.O. Complex,  
 Lodhi Road, New Delhi - 110003.  
 Dated the 27<sup>th</sup> February, 1997.

To

The Chief Secretary,  
 Govt. of Jammu & Kashmir,  
 Srinagar.

Sub : Indian Forest Service - J & K Cadre - Revision of seniority of officers appointed on the basis of 1995 Select List.

Sir,

I am directed to say that S/Shri V.P. Modi and 27 other State Forest Service Officers of your State were appointed to the Indian Forest Service (IFS) of J & K Cadre by promotion vide this Ministry's Notification No. 17013/07/95-IFS-II dated 12.9.95. all the 28 officers were assigned 1991 as their Year of Allotment in terms of the provisions of rule 3 (2) (a) and 3 (2) (c) of the IFS (Regulation of Seniority) Rules, 1968 vide this Ministry's Order No. 18014/7/95-IFS-II, DL 30.10.95.

2. Representations have been received from the officers concerned that if the Select List had been prepared annually, as envisaged in the IFS (Appointment by Promotion) Regulations, 1966, they would have been appointed to IFS earlier and consequently they would have got higher Year of Allotment than 1991 and higher seniority position than assigned now.

3. The Government of Jammu & Kashmir also recommended the relaxation of Rules/Regulations in order to assign higher Year of Allotment and seniority to the officers concerned, because the Select List of 1995 from which the above said 28 officers were appointed was prepared after a gap of about 20 years.

4. The matter has been considered carefully. It is felt that undue hardship has been caused to these officers due to delays in the Conduct of Cadre Reviews and holding of Selection Committee meetings. If the Selection Committee meetings were held annually, these officers would have been appointed to IFS much earlier and would have got higher Years of Allotment and seniority.

5. In view of the undue hardship caused to the officers concerned, the Central Government, in exercise of the powers conferred by rule 3 of the All India Services (Conditions of Service - Residuary Matters) Rules, 1960, as a ONE TIME measure is pleased to assign deemed dates of appointment to the service as shown in Column "3" and determination of Year of Allotment as shown in Column "4" of the table below. Accordingly, the deemed date of appointment of these officers have been worked out on the basis of deemed, cadre review, inclusion of their names from the year 1980 onwards which is calculated on the basis of vacancies in promotion quota at the appropriate periods and then applying the provisions of rule 3 of the IFS (Regulation of Seniority) Rules, 1968, on the basis of their deemed dates of appointment to the IFS for assigning Year of Allotment and inter-se seniority. (Statements A and B indicating as to how the vacancies were arrived at and the names of officers, who would be accommodated against each vacancy are enclosed for information.

*Ans*

Sl.No.	Name	Deemed date of Appointment (31 <sup>st</sup> Dec. of the year)	Revised Year of Allotment based on Col. (3)
1	2	3	4
1.	S/Shri		
1.	V.P. Modi	31.12.80	1976
2.	H.A. Kawoosa	31.12.83	1978
3.	B.K. Sharma	-do-	1978
4.	Shahniaz Naqashbandi	-do-	1978
5.	Y.S. Narsinghia	-do-	1978
6.	S.S. Bali	-do-	1978
7.	A.R. Wadoo	-do-	1978
8.	V.K. Zadoo	-do-	1978
9.	Chander Mohan Seth	-do-	1978
10.	Shafat Ahmed	-do-	1978
11.	S.K. Kajuria	-do-	1978
12.	Shamim Moid. Khan	31.12.86	1978
13.	Peer Bashir Ahmed Quadri	31.12.88	1982
14.	Subhash Chander Sharma	31.12.89	1984
15.	Suraj Prakash Sharma	-do-	1985
16.	Narinder Singh	31.12.90	1985
17.	Upinder Pachnanda	-do-	1986
18.	Abdul Qayoom Khan	-do-	1986
19.	Moid. Shafiq Khan	-do-	1986
20.	Manu Raj Singh	-do-	1986
21.	Lalit Kumar Sharma	-do-	1986
22.	Manzoor Ahmed	-do-	1986
23.	Mukerjeet Sharma	-do-	1986
24.	Arun Kumar	-do-	1986
25.	Asgar Inayatullah	-do-	1986
26.	A.R. Latoo	-do-	1986
27.	M.A. Hakak	31.12.92	1988
28.	Nissar Ahmed Hakeem	31.12.92	1988

NOTE : The revision presently covers only those officers who have been actually appointed to IFS of J & K Cadre on the basis of 1995 Select List.

6. For purposes of inter-se-seniority, they shall be placed below the direct recruits of the corresponding Year of Allotment in the same order.

Yours faithfully,

Sd/-A.S.N.Murti,  
Under Secretary to the Govt. of India.

Copy to :

Department of Personnel & Training, North Block, New Delhi (AIS-I Section).  
Their case No. F. No. 14014/32/96 - AIS-I refers.

Copy also :

Guard File.

DISTRICT : PAPUMPARE ( ARUNACHAL PRADESH )

26

Filed by the Deponent  
Through  
No.

Senior Member  
Central Government  
Arunachal Pradesh

Debonarayan Panth  
23/4/02

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI

( GAUHATI BENCH )

O.A. No. 478/2001

IN THE MATTER OF :-

O.A. No. 478/2001

Sri S.J. Jongsam

.... APPLICANT

- Versus -

Union of India & Others

.... RESPONDENTS

WRITTEN STATEMENT ON BEHALF OF RESPONDENT No.2

(1) That a copy of the Original Application which has been filed before the Central Administrative Tribunal and has been registered as O.A. No. 478/2001. A copy of the same has been served upon to the State of Arunachal Pradesh being Respondent No.2.

(2) That the Respondent has perused the application and has understood the meaning thereof. This deponent has been authorised to verify the written statement and being conversant with the facts and circumstances of the case this deponent is competent to verify the written statement.

...2...

(3) That all the averments and submissions made in the Original Application (hereinafter referred to as the "application") are denied by the answering Respondent save and except what has been specifically admitted herein and what appears from the record of the case.

(4) That as regards the statements made in paragraph 1 (i) of the application, the deponent states that the applicant, namely Sri S.J. Jongsam, State Forest Service Officer has been inducted to IFS Cadre w.e.f. 26.9.96 by the Govt of India, Ministry of Environment & Forests, New Delhi's F.No.32012/1/93/IFS-I dated 26.9.96 and year of allotment in favour of the applicant has been assigned as 1992 vide Govt of India, Ministry of Environment & Forests' order No. 32012/1/93/IFS-I dated 26.9.2000. The cadre strength of IFS of AGMUT was reviewed last during the year 1995 vide Govt of India's notification No. 16016/4/95-AIS(II)-A dated 26.10.95 and the selection committee meeting was held on 26.3.96. It may be stated that the representation of the applicant as referred in the application has been forwarded to the Govt of India (MOE & F), New Delhi time to time.

Copies of the notification dated 26.9.96, order dated 26/29.6.2000 and notification dated 26.10.95 are annexed herewith and marked as Annexure-A, B and C respectively.

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Debmanayam Bishwanath  
23/11/02

(5) That as regards the statements made in paragraphs 1 (ii), 2, 3 and 4.1 of the application, the deponent states that same are matters of record and the deponent does not admit anything which are

contrary to and inconsistent with the same.

(6) That as regards the statements made in paragraph 4.2 of the application, the deponent states that after completion of 2 years training course, the applicant was appointed in the service as ACF w.e.f.

1.4.81 in the State Forest Service and was confirmed in the post of ACF w.e.f. 1.1.85.

(7) That as regards the statements made in paragraph 4.3 of the application, the deponent states that it was not the fact that the applicant was appointed to Senior State Cadre post of Deputy Conservator of Forests from 1987 to 1993. In fact for administrative reasons and as a general arrangement by the Government the applicant as ~~XXX~~ ACF (SFS) was allowed to hold the charge of various divisions time to time from 1984.

He was promoted to the next higher post of DCF (SFS) w.e.f. 1.8.87 vide Govt's order No. For. 15/EA-2/85/

38,832-912 dated 22.12.88. However, it is a fact that

the applicant was appointed to officiate on purely temporary basis as Deputy Conservator of Forests against the cadre post of IFS allotted to this State time to time for a period of 3 (three)-months w.e.f. 16.9.93

with one day break in each spell till he was appointed to IFS cadre on regular basis w.e.f. 26.9.96 by the MOE & F, Govt of India.

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Submargan Bikaner  
23/1/102

A copy of the order dated 22.12.88  
is annexed herewith and marked as  
Annexure-D.

(8) That as regard the statements made in paragraph 4.4 of the application, the deponent states that allotted cadre post of IFS for this State was 27 as per cadre strength notified by the Govt of India, Ministry of Personnel & Training Administrative Reforms and Public Grievances and Pension vide notification No. 16016/3/84-AIS(IV)-A dated 26/3/85 till 26.10.95, i.e. till next triennial review of cadre strength and not 28.10.95 as contented.

A copy of the notification dated 26.3.85 is annexed herewith and marked as Annexure-E.

(9) That as regard the statements made in paragraph 4.5 of the application, the deponent has no comment as it concerns to Govt of India (Ministry of Environment & Forests), New Delhi, the cadre controlling authority of IFS officers of AGMUT cadre.

(10) That as regard the statements made in paragraph 4.6 and 4.7 of the application, the deponent states that same are matters of record and the deponent does not admit anything which are contrary to and inconsistent with the same and the deponent has fully stated in this regard in paragraph 8 of this written statement.

Debmalya B. P. 102  
23/1/02

(11) That as regard the statements made in paragraph 4.8 and 4.9 of the application the deponent states that same are matters of record and the deponent does not admit anything which are contrary to and inconsistent with the same and states that the applicant was confirmed in the post of ACE (SFS) w.e.f. 1.1.85 and came into zone of consideration for promotion to IFS w.e.f. 1.4.87 and his name was first recommended by the State Government to the Govt of India, MOE & F, New Delhi for his induction to IFS cadre during the year 1987 vide Govt's letter No.FOR.400/E-2/83/378-79 dated 25.9.87 and thereafter from time to time alongwith other eligible officers.

A copy of the Govt letter dated 25.9.87 is annexed herewith and marked as Annexure-F.

(12) That as regard the statements made in paragraph ~~4.10~~ 4.10 of the application, the deponent has no comments as it concerns to the Govt of India, Ministry of Environment & Forests, New Delhi.

(13) That as regard the statements made in paragraph 4.11 of the application, the deponent states that same are matters of record and the deponent does not admit anything which are contrary to and inconsistent with the same and states that the cadre review ~~was~~ was done during the year 1995 and cadre strength in respect of Arunachal Pradesh was raised from 27 to 34 vide Govt of India's notification No. 16016/4/95/AIS-II-A dated 26.10.95.

:- 6 :-

(14) That as regard the statements made in paragraph 4.12, 4.13 & 4.14 of the application, the deponent states that same are matters of record and the deponent does not admit anything which are contrary to and inconsistent with the same.

(15) That as regard the statements made in paragraph 4.15 of the application, the deponent states that the representations dated 7.8.2000 and 6.2.2001 of the applicant were duly forwarded to the Govt of India, MOE & F, New Delhi by the State Government.

Copies of the forwarding letter dated 24.8.2000 and 28.2.2001 are annexed herewith and marked as Annexures - G and H respectively.

(16) That as regard the statements made in paragraphs 4.16, 4.17, 4.18 (1, 2, 3, 4 & 5) and 4.19 of the application the deponent states that same are matters of record and the deponent does not admit anything which are contrary to and inconsistent with the same and the deponent has fully stated in this regard in paragraph 11 of this written statement.

(17) That as regard the statements made in paragraph 4.20 of the application, the deponent states that same are matters of record and the deponent does not admit anything which are contrary to and inconsistent

with the same and states that the deponent has fully stated in this regard in paragraph 7 of this written statement.

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Debmoyan Bhattacharyya  
23/4/02

(18) That as regard the statements made in paragraph 4.21 of the application, the deponent states that posting of SFS officers (of the rank of ACF/DCF) to hold the charge of Forest Division is a normal arrangement followed by the State Govt as and when administrative exigencies warrant so, and hence the applicant was also posted to hold the charges of Forest Divisions from time to time as and when required. He also attended various courses/training as and when deputed.

(19) That as regard the statements made in paragraphs 4.22. 4.23. 4.24 and 4.25 of the application, the deponent states that same are matters of record and the deponent does not admit anything which are contrary to and inconsistent with the same.

(20) That as regard the statements made in paragraphs 5 (a), (b), (c), (d), (e), (f), (g), (h), (i) and (j) of the application, the deponent has no comments as it concerns to Govt of India, Ministry of Environment and Forests, New Delhi.

(21) That as regard the statements made in paragraphs 6, 7 and 8 of the application, the deponent states that the applicant is not entitled to any relief whatsoever. The applicant is not entitled to have

promotion to IFS with retrospective benefit from the year 1987/1988 with the year of allotment as 1983/1984 restoring his seniority with all retrospective service benefit.

Debmanayam Birkas  
23/11/02

(22) That as regard the statements made in paragraphs 9 and 10 of the application, the deponent states that same are matters of record and the deponent does not admit anything which are contrary to and inconsistent with the same.

(23) That in any view of the facts and circumstances of the case and provisions of rules/law, the applicant is not entitled to any relief as prayed for and the application is liable to be dismissed.

In the premises, it is prayed that Your Lordships would be pleased to hear the parties, peruse the records and after hearing the parties and perusing the records shall further be pleased to dismiss the application with cost and/or pass such other order/orders as Your Lordships may deem fit and proper.

VERIFICATION

I, Shri Debnarayan Biswas  
son of Late Deinabandhu Biswas aged about 56 years,  
presently residing at Itanagar in the district of  
Papumpare, Arunachal Pradesh and presently serving  
as Administrative officer in the Department  
of Environment & Forests, Govt of Arunachal Pradesh,  
Itanagar do hereby verify that I have been authorised  
to swear this verification.

The statements made in paragraphs  
1, 2, 3, 5, 6, 9, 10, 12, 13, 14, 16 to 22 - are true to my knowledge and  
belief, those made in paragraph 4, 7, 8, 11 and 15 -  
being matters of record are true to my information  
derived therefrom and the rest are my humble submission  
before this Hon'ble Tribunal. I have not suppressed  
any material information in this case.

And I sign this verification on this  
the 23rd day of April 2002 at Guwahati.

*Debnarayan Biswas*  
SIGNATURE 23/4/02

(TO BE PUBLISHED IN PART I SECTION II OF THE GAZETTE OF INDIA)

F.NO.32012/1/93-IFS-I

Government of India

Ministry of Environment and Forests

Paryavaran Bhavan,  
CGO Complex, Lodhi Rd.,  
New Delhi - 110003

Dated the 26th September, 1996

NOTIFICATION

In exercise of the powers conferred by sub-rule (1) of rule 8 of the Indian Forest Service (Recruitment) Rules, 1966 read with sub-regulation (1) of regulation 9 of the Indian Forest Service (Appointment by Promotion) Regulations, 1966, the President is pleased to appoint with immediate effect the undermentioned twenty officers of the State Forest Service of Arunachal Pradesh, Mizoram and Andaman & Nicobar Administration, constituent units of the Arunachal Pradesh-Goa-Mizoram and Union Territories (AGMUT) cadre, to the Indian Forest Service against the existing vacancies and to allocate them to the AGMUT cadre of the Indian Forest Service under sub-rule (1) of rule 5 of the Indian Forest Service (Cadre) Rules, 1966:-

S.No.	Name of the officer	Date of birth
1	2	3

Arunachal Pradesh:

\* S/Shri

01	R. Modi	01.03.1947
02	S.J. Jongsom	03.01.1955
03	R.K. Deori	01.03.1959
04	S. Thirunavukarasu	04.02.1954

Mizoram:

S/Shri

01	R. Rozika	01.04.1939
02	B. Suanzalang	31.03.1955
03	P. Liankhama	01.03.1949
04	Lalthangliana Murray	16.04.1959
05	Liankima Lailung	10.11.1961
06	Vanlalsawma	01.03.1959
07	Hmingdailova Colney	01.05.1959

*Chamund*

Andaman & Nicobar Administration

S/No.	S/Shri	Date of Birth	Date of Appointment
01	J.P. Misra	05.07.1954	
02	Randhir Singh	17.11.1938	
03	M.P. Singh	08.12.1945	
04	B.P. Singh	01.04.1947	
05	S.C. Mukhopadhyay	26.10.1950	
06	Anutosh Guha	30.01.1949	
07	George Jacob	14.12.1952	
08	V. Chandrapandian	25.03.1953	
09	Jitendra Kumar	27.10.1960	

*(Signature)*

To

(1) Shri R. Sanehwal  
and Mr. R. Sanehwal (Jointly) Under Secretary to the Govt. of India, Ministry of Home Affairs, Government of India, New Delhi.  
(2) The Manager, Government of India Press, Fardibabad (Haryana) (with a copy of Hindi Version).

Distribution:

1. The Chief Secretary, Govt. of Arunachal Pradesh, Itanagar.
2. The Chief Secretary, Govt. of Mizoram, Aizawl.
3. The Chief Secretary, Govt. of Andaman & Nicobar Islands, Port Blair.
4. The Principal Chief Conservator of Forests, Arunachal Pradesh, Itanagar with spare copies for the officers concerned.
5. The Principal Chief Conservator of Forests, Mizoram, Aizawl with the spare copies for the officers concerned.
6. The Principal Chief Conservator of Forests, Andaman & Nicobar Islands, Port Blair with the spare copies for the officers concerned.
7. The Accountant General, Arunachal Pradesh, Itanagar.
8. The Accountant General, Mizoram, Aizawl
9. The Accountant General, Andaman Nicobar Islands, Port Blair.
10. The Secretary, Union Public Service Commission, Dholpur House, Shahjahan, Road, New Delhi.
11. Guard File.

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Government of India

Ministry of Environment and Forests

Parivayavaran Bhawan, 2nd Complex  
Lodi Road, New Delhi - 110 003

Dated the 26th June, 2000

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## O R D E R

The Year of allotment and seniority of the following officers borne on the Arunachal Pradesh - Goa - Mizoram - Union Territories (AGMUT) Joint Cadre of the Indian Forest Service who were promoted from the State Forest Service to the Indian Forest Service with effect from the dates and vide notification indicated against each is required to be determined in terms of the provisions of Rule 3(2)(c) and 4 (4) of the Indian Forest Service (Regulation of Seniority) Rules, 1960 applicable in their cases:-

## A. Arunachal Pradesh

S.No.	Name & DOB (S/Shri)	Date of appt. to IFS	Notification No. & Date
01.	R. Modi (01.03.47)	26.09.96	F.No. 32012/1/93-IFS-I dt. 26.09.96
02.	S. J. Jongson (03.01.55)	26.09.96	- do -
03.	R.K. Deori (01.03.59)	26.09.96	- do -
04.	S. Thirunavukarusu (04.02.54)	10.10.96	- do -
05.	S. Chowdhury (01.04.40)	17.12.97	F.No. 32012/1/93-IFS-I dt. 17.12.97

## B. Mizoram

01.	R. Rozika (01.04.39)	26.09.96	F.No. 32012/1/93-IFS-I dt. 26.9.96
02.	B. Suanzalang (31.03.55)	26.09.96	- do -
03.	P. Liankhama (01.03.49)	26.09.96	- do -
04.	Lalthanglana Murray (16.04.59)	26.09.96	- do -
05.	Liankima Lailung (10.11.61)	26.09.96	- do -
06.	Vanlalsawma (01.03.59)	26.09.96	- do -
07.	Hmingdailova Celiney (01.05.59)	26.09.96	- do -

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## C. Andaman &amp; Nicobar Administration

S.No.	Name & DOB (S/Shri)	Date of appt. to IFS	Notification No. & Date
01.	J.P. Misra (05.07.54)	26.09.96	F.No. 32012/1/93-IFS-1 dt. 26.09.96
02.	Randhir Singh (17.11.38)	26.09.96	- do -
03.	K.P. Singh (08.12.45)	26.09.96	- do -
04.	B.P. Singh (01.04.47)	26.09.96	- do -
05.	S.C. Mukhopadhyay (26.10.50)	26.09.96	- do -
06.	Anutosh Guha (30.01.49)	26.09.96	- do -
07.	George Jacob (14.12.52)	26.09.96	- do -
08.	V.Chandrapandian (25.03.53)	26.09.96	- do -
09.	Jitendra Kumar (27.10.60)	26.09.96	F.No. 32012/1/93-IFS-1
10.	P.M. Bhatti (03.06.50)	11.10.96	dt. 11.10.96
11.	S.K. Mitra (23.11.47)	02.12.96	F.No. 32012/1/93-IFS-1 dt. 02.12.96

2. None of these officers has officiated in senior posts for the purpose of rule 2(g) read with rule 3(2)(c) of the IFS (Regulation of Seniority Rules) 1968 prior to their appointment on promotion to the Indian Forest Service in accordance with the provisions of Rule 9 of the IFS (cadre) Rules, 1966.

3. Accordingly, in terms of the provisions of Indian Forest Service (Regulation of Seniority) Rules, 1968 all of them except Shri S. Chowdhury whose name appears at S.No.5 under the Arunachal Pradesh segment are placed below Shri Ngilyang Tam, IFS (RR1992) who has been continuously drawing the senior time scale for IFS prior to the date of their appointment to IFS on promotion and their year of allotment will be 1992. Shri S. Chowdhury will be placed below Shri Santosh Kumar, IFS (RR1993) who has been continuously drawing the senior time scale for IFS before the date of appointment of Shri S. Chowdhury to IFS on promotion and his year of allotment will be 1993.

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4. A separate order will follow regarding the inter-se  
seniority of the above officers in the Joint AGMUT Cadre.

*(R.B.S. Rawat)*  
(R.B.S. Rawat)  
Director

Distribution :

1. Chief Secretary, Arunachal Pradesh/Goa/Mizoram/A&N Islands,
2. Itanagar/Panaji/Aizawl/Port Blair, PCCFs, Arunachal Pradesh/Mizoram/A&N Islands,
3. Itanagar/Aizawl/Port Blair, CF, Goa, Panaji.
4. Secretary, UPSC, Shahjahan Road, New Delhi.
5. Accountant General, Arunachal Pradesh/Goa/Mizoram,
6. Itanagar/Panaji/Aizawl, Deputy Accountant General, A&N Islands, Port Blair.

No. 16016/4/95-AIS(II)-A  
 Government of India  
 Ministry of Personnel, P.G. & Pensions  
 (Department of Personnel & Training)

New Delhi, the 26/10/95

NOTIFICATION

G.S.R. No. .... In exercise of the powers conferred by sub-section (1) of Section 3 of the All India Services Act, 1951 (61 of 1951) read with sub-rule (2) of Rule 4 of the Indian Forest Service (Cadre) Rules, 1966, the Central Government, in consultation with the Government of Arunachal Pradesh, Goa and Mizoram, hereby makes the following regulations further to amend the Indian Forest Service (Fixation of Cadre Strength) Regulations, 1966, namely:-

- (1) These regulations may be called Indian Forest Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1995.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- In the Schedule to the Indian Forest Service (Fixation of Cadre Strength) Regulations, 1966, for the heading "Arunachal Pradesh-Goa-Mizoram-Union Territories" and entries occurring thereunder, the following shall be substituted namely ;-

"ARUNACHAL PRADESH-GOA-MIZORAM-UNION TERRITORIES"

1. Senior Posts under the Governments of Arunachal Pradesh-Goa-Mizoram-Union Territories	95
<u>Posts under the Government of Arunachal Pradesh</u>	
Principal Chief Conservator of Forests	1
Chief Conservator of Forests (Development)	1
Chief Conservator of Forests (Wildlife, Wastelands & Vigilance)	1
Conservator of Forests (Territorial) [Central, Western, Eastern & Southern]	4
Conservator of Forests (Planning & Development)	1
Conservator of Forests (Conservation-Nodal Officer)	1
Deputy Conservator of Forests (Territorial) [Dibang, Lohit, Along, Namsai, Pasighat, Nampong, Bandardeva, Deomali, Haapoli, Bomdila]	10
Deputy Conservator of Forests (Headquarters)	1
Deputy Conservator of Forests (Wildlife)	5
Deputy Conservator of Forests (Indumati)	1

Deputy Conservator of Forests (Working)	1
Deputy Conservator of Forests (Forest Utilisation)	1
Deputy Conservator of Forests (Research, Resources Survey)	1
Deputy Conservator of Forests (Silviculture)	1
Deputy Conservator of Forests (Forest Statistics, & Planning)	1
Deputy Conservator of Forests & Field Director, Project Tiger, Nandapha	1
Deputy Conservator of Forests (Social Forestry)	1
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Posts under the Government of Goa

Conservator of Forests	1
Deputy Conservator of Forests (Territorial)	2
Deputy Conservator of Forests (Cashew)	1
Deputy Conservator of Forests (Working Plan)	1
Deputy Conservator of Forests (Forest Utilisation)	1
Deputy Conservator of Forests (Wildlife)	1
Deputy Conservator of Forests (Social Forestry)	1
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	8

Posts under the Government of Mizoram

Principal Chief Conservator of Forests	1
Chief Conservator of Forest (Development & Planning)	1
Chief Conservator of Forests (Territorial) [Northern, Southern & Central Circles]	3
Conservator of Forests (Research & Development)	1
Conservator of Forests & Chief Wildlife Warden	1
Deputy Conservator of Forests (Territorial) [Aizawl, Kolasib, Lunglei, Champhai, Kawthang, Dantawn]	6
Deputy Conservator of Forests (Planning)	1
Deputy Conservator of Forests (Training)	1
Deputy Conservator of Forests (Working Plan)	2
Deputy Conservator of Forests (Utilisation)	1
Deputy Conservator of Forests (Resources Survey)	1

<u>Posts under the Andaman &amp; Nicobar Administration</u>	
Principal Chief Conservator of Forests	1
Chief Conservator of Forests & Chief Wildlife Warden	1
Conservator of Forests (Territorial) [Northern & Southern Circles]	2
Conservator of Forests (Research & Development)	1
Conservator of Forests (Development & Utilisation)	1
Conservator of Forests (Wildlife)	1
Deputy Conservator of Forests (Territorial) [Diglipur, Mayabunder, Middle Andaman, Baratang, South Andaman, Little Andaman, Nicobar Islands]	7
Deputy Conservator of Forests (Depot)	1
Deputy Conservator of Forests (Development & Utilisation)	1
Deputy Conservator of Forests (Wildlife)	1
Deputy Conservator of Forests (Research & Development)	1
Deputy Conservator of Forests (Headquarters)	1
Deputy Conservator of Forests (Rural)	1

N.I (P4)

Deputy Conservator of Forests (Urban)

Deputy Conservator of Forests (Reserve Forests)

26

1  
4  
-----Posts under the Pondicherry Government

Deputy Conservator of Forests &amp; Chief Wildlife Warden

1  
1  
-----Posts under the Lakshadweep Administration

Deputy Conservator of Forest &amp; Chief Wildlife Warden

1  
1  
-----Posts under the Chandigarh Administration

Deputy Conservator of Forests &amp; Chief Wildlife Warden

1  
1  
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TOTAL:

95

2.	Central Deputation Reserve @ 20% of Item 1 above	19
3.	Posts to be filled by promotion in accordance with Rule 8 of the Indian Forest Service (Recruitment) Rules, 1966, @ 33 1/3% of Items 1 and 2 above	38
4.	Posts to be filled by direct recruitment (1+2+3)	76
5.	Deputation Reserve @ 25% of Item 1 above	23
6.	Leave Reserve, Training Reserve & Junior Posts @ 20% of Item 1 above	19
	1) Direct Recruitment Posts	118
	2) Promotion posts	38
	Total Authorised Strength	156

(Madhumita D. Mitra)  
Desk Officer

Note 1: Prior to the issue of this notification the total authorised strength of the Arunachal-Pradesh-Goa-Mizoram-Union Territories Cadre was 100.

Note 2: The Principal Regulations were notified vide Notification No. 6/1/66 - AIS(IV), dated 31.10.1966 as GSR No.1072 in the Indian Forest Service (Fixation of Cadre Strength) Regulations, 1966, has been amended vide Notification given below:-

	Item 1	Item 2	Item 3	Item 4	Item 5	Item 6	Item 7	Item 8	Item 9	Item 10	Item 11	Item 12	Item 13	Item 14	Item 15	Item 16	Item 17	Item 18	Item 19	Item 20	Item 21	Item 22	Item 23	Item 24	Item 25	Item 26	Item 27	Item 28	Item 29	Item 30	Item 31	Item 32	Item 33	Item 34	Item 35	Item 36	Item 37	Item 38	Item 39	Item 40	Item 41	Item 42	Item 43	Item 44	Item 45	Item 46	Item 47	Item 48	Item 49	Item 50	Item 51	Item 52	Item 53	Item 54	Item 55	Item 56	Item 57	Item 58	Item 59	Item 60	Item 61	Item 62	Item 63	Item 64	Item 65	Item 66	Item 67	Item 68	Item 69	Item 70	Item 71	Item 72	Item 73	Item 74	Item 75	Item 76	Item 77	Item 78	Item 79	Item 80	Item 81	Item 82	Item 83	Item 84	Item 85	Item 86	Item 87	Item 88	Item 89	Item 90	Item 91	Item 92	Item 93	Item 94	Item 95	Item 96	Item 97	Item 98	Item 99	Item 100	Item 101	Item 102	Item 103	Item 104	Item 105	Item 106	Item 107	Item 108	Item 109	Item 110	Item 111	Item 112	Item 113	Item 114	Item 115	Item 116	Item 117	Item 118	Item 119	Item 120	Item 121	Item 122	Item 123	Item 124	Item 125	Item 126	Item 127	Item 128	Item 129	Item 130	Item 131	Item 132	Item 133	Item 134	Item 135	Item 136	Item 137	Item 138	Item 139	Item 140	Item 141	Item 142	Item 143	Item 144	Item 145	Item 146	Item 147	Item 148	Item 149	Item 150	Item 151	Item 152	Item 153	Item 154	Item 155	Item 156	Item 157	Item 158	Item 159	Item 160	Item 161	Item 162	Item 163	Item 164	Item 165	Item 166	Item 167	Item 168	Item 169	Item 170	Item 171	Item 172	Item 173	Item 174	Item 175	Item 176	Item 177	Item 178	Item 179	Item 180	Item 181	Item 182	Item 183	Item 184	Item 185	Item 186	Item 187	Item 188	Item 189	Item 190	Item 191	Item 192	Item 193	Item 194	Item 195	Item 196	Item 197	Item 198	Item 199	Item 200	Item 201	Item 202	Item 203	Item 204	Item 205	Item 206	Item 207	Item 208	Item 209	Item 210	Item 211	Item 212	Item 213	Item 214	Item 215	Item 216	Item 217	Item 218	Item 219	Item 220	Item 221	Item 222	Item 223	Item 224	Item 225	Item 226	Item 227	Item 228	Item 229	Item 230	Item 231	Item 232	Item 233	Item 234	Item 235	Item 236	Item 237	Item 238	Item 239	Item 240	Item 241	Item 242	Item 243	Item 244	Item 245	Item 246	Item 247	Item 248	Item 249	Item 250	Item 251	Item 252	Item 253	Item 254	Item 255	Item 256	Item 257	Item 258	Item 259	Item 260	Item 261	Item 262	Item 263	Item 264	Item 265	Item 266	Item 267	Item 268	Item 269	Item 270	Item 271	Item 272	Item 273	Item 274	Item 275	Item 276	Item 277	Item 278	Item 279	Item 280	Item 281	Item 282	Item 283	Item 284	Item 285	Item 286	Item 287	Item 288	Item 289	Item 290	Item 291	Item 292	Item 293	Item 294	Item 295	Item 296	Item 297	Item 298	Item 299	Item 300	Item 301	Item 302	Item 303	Item 304	Item 305	Item 306	Item 307	Item 308	Item 309	Item 310	Item 311	Item 312	Item 313	Item 314	Item 315	Item 316	Item 317	Item 318	Item 319	Item 320	Item 321	Item 322	Item 323	Item 324	Item 325	Item 326	Item 327	Item 328	Item 329	Item 330	Item 331	Item 332	Item 333	Item 334	Item 335	Item 336	Item 337	Item 338	Item 339	Item 340	Item 341	Item 342	Item 343	Item 344	Item 345	Item 346	Item 347	Item 348	Item 349	Item 350	Item 351	Item 352	Item 353	Item 354	Item 355	Item 356	Item 357	Item 358	Item 359	Item 360	Item 361	Item 362	Item 363	Item 364	Item 365	Item 366	Item 367	Item 368	Item 369	Item 370	Item 371	Item 372	Item 373	Item 374	Item 375	Item 376	Item 377	Item 378	Item 379	Item 380	Item 381	Item 382	Item 383	Item 384	Item 385	Item 386	Item 387	Item 388	Item 389	Item 390	Item 391	Item 392	Item 393	Item 394	Item 395	Item 396	Item 397	Item 398	Item 399	Item 400	Item 401	Item 402	Item 403	Item 404	Item 405	Item 406	Item 407	Item 408	Item 409	Item 410	Item 411	Item 412	Item 413	Item 414	Item 415	Item 416	Item 417	Item 418	Item 419	Item 420	Item 421	Item 422	Item 423	Item 424	Item 425	Item 426	Item 427	Item 428	Item 429	Item 430	Item 431	Item 432	Item 433	Item 434	Item 435	Item 436	Item 437	Item 438	Item 439	Item 440	Item 441	Item 442	Item 443	Item 444	Item 445	Item 446	Item 447	Item 448	Item 449	Item 450	Item 451	Item 452	Item 453	Item 454	Item 455	Item 456	Item 457	Item 458	Item 459	Item 460	Item 461	Item 462	Item 463	Item 464	Item 465	Item 466	Item 467	Item 468	Item 469	Item 470	Item 471	Item 472	Item 473	Item 474	Item 475	Item 476	Item 477	Item 478	Item 479	Item 480	Item 481	Item 482	Item 483	Item 484	Item 485	Item 486	Item 487	Item 488	Item 489	Item 490	Item 491	Item 492	Item 493	Item 494	Item 495	Item 496	Item 497	Item 498	Item 499	Item 500	Item 501	Item 502	Item 503	Item 504	Item 505	Item 506	Item 507	Item 508	Item 509	Item 510	Item 511	Item 512	Item 513	Item 514	Item 515	Item 516	Item 517	Item 518	Item 519	Item 520	Item 521	Item 522	Item 523	Item 524	Item 525	Item 526	Item 527	Item 528	Item 529	Item 530	Item 531	Item 532	Item 533	Item 534	Item 535	Item 536	Item 537	Item 538	Item 539	Item 540	Item 541	Item 542	Item 543	Item 544	Item 545	Item 546	Item 547	Item 548	Item 549	Item 550	Item 551	Item 552	Item 553	Item 554	Item 555	Item 556	Item 557	Item 558	Item 559	Item 560	Item 561	Item 562	Item 563	Item 564	Item 565	Item 566	Item 567	Item 568	Item 569	Item 570	Item 571	Item 572	Item 573	Item 574	Item 575	Item 576	Item 577	Item 578	Item 579	Item 580	Item 581	Item 582	Item 583	Item 584	Item 585	Item 586	Item 587	Item 588	Item 589	Item 590	Item 591	Item 592	Item 593	Item 594	Item 595	Item 596	Item 597	Item 598	Item 599	Item 600	Item 601	Item 602	Item 603	Item 604	Item 605	Item 606	Item 607	Item 608	Item 609	Item 610	Item 611	Item 612	Item 613	Item 614	Item 615	Item 616	Item 617	Item 618	Item 619	Item 620	Item 621	Item 622	Item 623	Item 624	Item 625	Item 626	Item 627	Item 628	Item 629	Item 630	Item 631	Item 632	Item 633	Item 634	Item 635	Item 636	Item 637	Item 638	Item 639	Item 640	Item 641	Item 642	Item 643	Item 644	Item 645	Item 646	Item 647	Item 648	Item 649	Item 650	Item 651	Item 652	Item 653	Item 654	Item 655	Item 656	Item 657	Item 658	Item 659	Item 660	Item 661	Item 662	Item 663	Item 664	Item 665	Item 666	Item 667	Item 668	Item 669	Item 670	Item 671	Item 672	Item 673	Item 674	Item 675	Item 676	Item 677	Item 678	Item 679	Item 680	Item 681	Item 682	Item 683	Item 684	Item 685	Item 686	Item 687	Item 688	Item 689	Item 690	Item 691	Item 692	Item 693	Item 694	Item 695	Item 696	Item 697	Item 698	Item 699	Item 700	Item 701	Item 702	Item 703	Item 704	Item 705	Item 706	Item 707	Item 708	Item 709	Item 710	Item 711	Item 712	Item 713	Item 714	Item 715	Item 716	Item 717	Item 718	Item 719	Item 720	Item 721	Item 722	Item 723	Item 724	Item 725	Item 726	Item 727	Item 728	Item 729	Item 730	Item 731	Item 732	Item 733	Item 734	Item 735	Item 736	Item 737	Item 738	Item 739	Item 740	Item 741	Item 742	Item 743	Item 744	Item 745	Item 746	Item 747	Item 748	Item 749	Item 750	Item 751	Item 752	Item 753	Item 754	Item 755	Item 756	Item 757	Item 758	Item 759	Item 760	Item 761	Item 762	Item 763	Item 764	Item 765	Item 766	Item 767	Item 768	Item 769	Item 770	Item 771	Item 772	Item 773	Item 774	Item 775	Item 776	Item 777	Item 778	Item 779	Item 780	Item 781	Item 782	Item 783	Item 784	Item 785	Item 786	Item 787	Item 788	Item 789	Item 790	Item 791	Item 792	Item 793	Item 794	Item 795	Item 796	Item 797	Item 798	Item 799	Item 800	Item 801	Item 802	Item 803	Item 804	Item 805	Item 806	Item 807	Item 808	Item 809	Item 810	Item 811	Item 812	Item 813	Item 814	Item 815	Item 816	Item 817	Item 818	Item 819	Item 820	Item 821	Item 822	Item 823	Item 824	Item 825	Item 826	Item 827	Item 828	Item 829	Item 830	Item 831	Item 832	Item 833	Item 834	Item 835	Item 836	Item 837	Item 838	Item 839	Item 840	Item 841	Item 842	Item 843	Item 844	Item 845	Item 846	Item 847	Item 848	Item 849	Item 850	Item 851	Item 852	Item 853	Item 854	Item 855	Item 856	Item 857	Item 858	Item 859	Item 860	Item 861	Item 862	Item 863	Item 864	Item 865	Item 866	Item 867	Item 868	Item 869	Item 870	Item 871	Item 872	Item 873	Item 874	Item 875	Item 876	Item 877	Item 878

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GOVERNMENT OF ARUNACHAL PRADESH  
OFFICE OF THE SECRETARY (FORESTS)  
ITANAGAR

NO.FOR.15/E(A)-2/85/

Dated Itanagar the Dec '88

O R D E R

The Governor of Arunachal Pradesh is pleased to appoint the following Assistant Conservator of Forests (State Forest Service) until further order to officiate as Deputy Conservator of Forests (State Forest Service) in the scale of Rs.900-40-1100-EB-50-1400/- with effect from 7.6.83 and in the revised scale of Rs.2200 -75-2800 -EB-100-4000/- P.m. with effect from 1.1.86 plus other allowances as admissible under Rules as per dates noted against each below:-

<u>Name of officer</u>	<u>Date of appointment.</u>	<u>Vacancy.</u>
1. Shri M.R.Sarma Roy	from 7.6.83	Against the post of Deputy Conservator of Forests (SFS) created vide order NO.FOR/188/D-5/82/14, 922-71 dtd 7.6.83. & NO.FOR.188/D-5/82/29, 135-84 dt. 17.11.83.
2. Shri P.C.Goswami	from 16.6.86	Against one of the DCFs (SFS) post created vide order NO FOR.188/D-5/32/29, 135-84 dt.17.11.83.
3. Shri S.J.Jongsam	from 1.8.87	Against one of the DCFs (SFS) posts created vide order NO FOR.188/D-5/82/29, 135-84 dt. 17.11.83.

Sd/- P.P.Malhotra  
Secretary (Forests)  
Govt. of Arunachal Pradesh  
Itanagar.

NO.FOR/15/E(A)-2/85/ 38,932-<sup>9/2</sup> Dated Itanagar the <sup>22</sup> Dec 88

Copy to:-

1. The Accountant General (Accounts) Meghalaya, Mizoram & Arunachal Pradesh, Shillong.
2. The Secretary to the Hon'ble Governor, Arunachal Pradesh, Itanagar.
3. The P.P.S. to the Hon'ble Chief Minister, Arunachal Pradesh, Itanagar.
4. The P.S. to the Hon'ble Minister (Forests) Arunachal Pradesh, Itanagar.
5. All Dy. Commissioners/Addl. Deputy Commissioners, Arunachal Pradesh.

contd....2

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6. All Conservator of Forests, Arunachal Pradesh.
7. The Chief Wildlife Warden, Arunachal Pradesh, Itanagar.
8. The Managing Director, APFC Ltd., Itanagar.
9. All Divisional Forest Officers, Arunachal Pradesh.
10. The Field Director, Project Tiger, Namdapha, Miao.
11. The Principal, A.P. Forest School, Namsangmukh.
12. The Orchidologist, Tipi.
13. The D.I.P.R., Arunachal Pradesh, Naharlagun with request to publish the order in the next issue of Gazette.
14. The Officers concerned.
15. All Branches of this office.
16. Personal files of the officers concerned.
17. 15(fifteen) spare copies.

U. Malhotra

Secretary(Forests)  
Govt. of Arunachal Pradesh  
Itanagar.

21/12/86.

PUBLISHED IN PART II SECTION III SUB SECTION (1)  
OF THE GAZETTE OF INDIA EXTRAORDINARY) DATED 26TH MARCH/85

No.16016/3/84-AIS(IV)-A  
Government of India/Bharat Sarkar  
Ministry of Personnel & Training, Administra-  
tive Reforms and Public Grievances and Pension  
(Karmik Air Parshiksan, Parshasnik Sudhar Aur  
Lok Shikayat Tatha Pension Mantralaya)  
Department of Personnel & Training  
(Karmik Aur Parshiksan Vibhag)  
....

New Delhi, the 26th March, 1985

NOTIFICATION

GSR-308(E) In exercise of the powers conferred by sub-section (1) of section 3 of the All India Services Act, 1951 (61 of 1951) read with sub-rule (2) of Rule 4 of the Indian Forest Service (Cadre) Rules, 1966, the central Government hereby makes the following regulations further to amend the Indian Forest Service (Fixation of cadre Strength) Regulations, 1966, namely :-

1. (1) These regulations may be called Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1985.  
(2) They shall come into force on the date of their publication in the official Gazette.
2. In the Schedule to the Indian Forest Service (Fixation of Cadre Strength) Regulations, 1966, for the heading "Union Territories" and entries occurring thereunder, the following heading and entries shall be substituted, namely :-

UNION TERRITORIES

1. SENIOR POSTS UNDER THE UNION TERRITORIES 61

POSTS UNDER THE ANDAMAN AND NICOBAR ADMINISTRATION

Chief Conservator of Forests	1
Conservator of Forests	3
Dy. Conservator of Forests	7
Dy. Conservator of Forests, Depot Division	1
Dy. Conservator of Forests, Mill Division	1
Dy. Conservator of Forests, Silviculture	1
Dy. Conservator of Forests, Working Plan	1
Dy. Conservator of Forests, Utilisation Division	1
Dy. Conservator of Forests, Planning & Statistical	1
Dy. Conservator of Forests, Wildlife	1

POSTS UNDER THE ARUNACHAL PRADESH ADMINISTRATION

Chief Conservator of Forests	1
Addl. Chief Conservator of Forests	1
Conservator of Forests	3
Conservator of Forests, Planning & Development	1
Chief Wildlife Warden	1
Dy. Conservator of Forests	10
Dy. Conservator of Forests, Headquarters	1
Dy. Conservator of Forests, Wildlife	3
Dy. Chief Wildlife Warden	1
Dy. Conservator of Forests, Working Plan Division	1
Dy. Conservator of Forests, Utilisation Division	1
Dy. Conservator of Forests, Resources Survey Division	1
Dy. Conservator of Forests, Silviculture Division	1
Dy. Conservator of Forests, Forest Statistics and Planning	1

POSTS UNDER THE GOVERNMENT OF GOA, DAMAN AND DIU

Conservator of Forests	2
Dy. Conservator of Forests	1
Dy. Conservator of Forests, Cashew Division	1
Dy. Conservator of Forests, Working Plan	1
Dy. Conservator of Forests, and Forest Utilisation Officer	1

POSTS UNDER THE DADRA AND NAGAR HAVELI ADMINISTRATION

Dy. Conservator of Forests	1
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POSTS UNDER THE GOVERNMENT OF MIZORAM

Chief Conservator of Forests	1
Conservator of Forests	2
Dy. Conservator of Forests	4
Dy. Conservator of Forests, Planning	1
Dy. Conservator of Forests, Working Plan	1

2. Central Deputation Reserve @ 20% of 1 above

12  
73

(21  
Cost

- 3 -	
3.	Posts to be filled by promotion in accordance with rule 8 of the Indian Forest Service (Recruitment) Rules, 1966
	24
4.	Posts to be filled by direct recruitment
	49
5.	Deputation Reserve @ 15% of 4 above
	7
6.(a)	Adhoc deputation Reserve
	10
6.	Leave Reserve @ 11% of 4 above
	5
7.	Junior posts @ 20% of 4 above
	10
8.	Training Reserve @ 10% of 4 above
	5
	Direct Recruitment posts
	86
	Promotion posts
	24
	Total authorised strength
	110

Sd/- T.C. Minocha  
Desk Officer

To

The Manager,  
Govt. of India Press,  
Mayapuri,  
New Delhi.

27 m/s  
15/ Depon Reserve + 4  
10/ Training Reserve + 3  
11/ Leave Reserve + 3 } 10  
.....  
27+10 = 37 m/s

27 x 1/2 2/ 74  
2/ 60

GOVERNMENT OF ARUNACHAL PRADESH  
OFFICE OF THE SECRETARY (FORESTS)  
ITANAGAR

No. FOR. 400/E-2/83/ 378-79

Dated

Itanagar

the 25th Sept'87.

To

The Deputy Secretary  
to the Govt. of India,  
Ministry of Environment & Forests,  
Department of Forests & Wildlife,  
Krishi Bhavan,  
New Delhi.

Sub:

Indian Forest Service - Union Territories  
Cadre - meeting of the Selection Committee  
to consider State Forest Service officers  
eligible as on 1.1.87 for inclusion in  
the select list.

Sir,

In inviting a reference to the Ministry's letter No. A.32012/1/87-IFS-I dt. 13.7.87 and Arunachal Pradesh Government telegram No. FOR. 400/E-2/83/359 dt. 14.9.87 on the subject, I am directed to state that the Govt. of Arunachal Pradesh recommended for inclusion of the following officers who have completed 8 years service in the State Forest Service (i.e. including 2 years training in Diploma Course) for consideration of their appointment in I.F.S. Cadre.

1. Shri M.R. Sarma Roy, ACF
2. Shri R. Modi, ACF (Arunachal S/T)
3. Shri P.C. Goswami, ACF
4. Shri S.J. Jongsam, ACF (Arunachal S/T)
5. Shri K.D. Choudhury, ACF.

2. The above officers have been holding substantially the post of Assistant Conservator of Forests with effect from 1.1.85, copies of their confirmation orders are enclosed.

3. The particulars of the above officers are furnished in the prescribed proforma enclosed herewith.

4. S/Shri M.R. Sarma Roy & P.C. Goswami, ACFS have been serving in Arunachal Pradesh for the last 30 years or more. In fact they belong to those pioneer bands of Forest officers who have breaved extremely difficult working conditions as obtained in Arunachal Pradesh and sacrificed personal comforts, staying away from their families for most of their service period. Despite long span of their services, they could get only one promotion i.e. from Forest Ranger to ACFS. In earlier period the expansion of the departmental activities had been very slow, as such their promotion from Forest Ranger to ACF got also delayed. Albeit they had been serving continuously as ACF in the officiating capacity since long, but they could be confirmed as

...2/-

ACFs at a later date. For example, Shri M.R. Sarma Roy is in continuous service as ACF since 28.8.73 although got regular promotion w.e.f. 19.3.76. It will thus be evident that, had their continuous officiating service as ACF been considered they would have been eligible for selection into IFS during 1981-82, when their respective ages would have been appreciably below 54 years. It is also relevant to mention that according to the Govt. of India's clarification in regard to age as provided in the IFS (appointment by promotion) Regulations, 1966, specially deserving SFS officers who have even crossed the age of 52 years can be considered for inclusion in the Select List.

In consideration of the aforesaid factors the Govt. of Arunachal Pradesh have again recommended their case for appointment to senior scale of IFS so that at least at the end of their long service period they get due financial benefit, some added professional status and commensurate post retirement benefits. Besides, after slogging for so many years in this remote area, they will have some reasons to feel contented that, at least their long and effectual services in this territory have rewarded as far as promotional openings are concerned. As the Govt. of India had earlier sympathetically considered the case of Shri T.C. Phukan, it is requested that the cases of these officers may also be considered for selection into IFS.

As regards Shri R. Modi, ACF, it may be stated that prior to 1.5.78, he served as Forest Ranger in this Department with effect from 31.3.73. The best period of his service he has spent in the remote and interior places of Arunachal Pradesh. Moreover he belongs to Schedule Tribe of Arunachal Pradesh. He is the second senior Arunachal Pradesh Tribal officer in this Department. He rendered all best efforts to serve this Department during last two years. He also deserves special consideration for further promotion to IFS Cadre as an incentive.

In considering of the aforesaid factors, the Ministry is requested kindly to review the cases of S/Shri M.R. Sarma Roy, R. Modi & P.C. Goswami, ACFs sympathetically and arrange to consider their appointment to IFS Cadre (Senior Scale) along with others.

5. As regards Shri K.D. Choudhury, ACF it may be stated that he is one of the senior most ACFs in this Department confirmed in the post w.e.f. 1.1.85 and has completed more than 8 years continuous service in the State Forest Service as on 1.1.87 but there is a vigilance case pending against him as reported by C.V.O., Arunachal Pradesh.

6. The annual confidential reports/Dossiers of the above named officers are with the Joint Secretary(Pol), Govt. of Arunachal Pradesh who has been requested to send the ACRs/Dossiers directly to the Ministry.

7. The Vigilance/integrity certificates in respect of the above officers are being sent separately and shortly.

Yours faithfully,

(S.B. ROY)

Secretary Forests

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Copy to the Joint Secretary (Fol), Govt. of Arunachal Pradesh, Itanagar with reference to this office letter No. FOR. CC-21/10/27/1436 dt. 15.2.27. It is requested to send the upto date ACRs/Dossiers in respect of the officers concerned direct to the Ministry of Environment & Forests, urgently with an intimation to this office.

( S.B. RGY )  
Secretary (Forests),  
Govt. of Arunachal Pradesh,  
Itanagar.

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ANNEXURE 6. - 27

GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF ENVIRONMENT & FORESTS  
ITANAGAR.

NO. FOR. 149/E-2/81/Vol-I/245-46 Dtd. 1<sup>st</sup> Aug/2000

To,

The Secretary to  
the Government of India,  
Ministry of Environment & Forests,  
Paryavaran Bhawan, CGO Complex,  
Lodhi Road, New- Delhi - 110 003.

Sub:- Year of allotment in IFS(AGMUT) cadre to  
Shri S.J. Jongsam, IFS, DCF - representation reg.

Sir,

I am to forward herewith the representation  
dated- 7/8/2000 along with its enclosures received from  
Shri S.J. Jongsam, IFS, DCF on the above subject addressed  
to you which is self explanatory for consideration and  
further appropriate necessary action in the matter.

Enclo : As above.

Yours faithfully,

S/R  
Mehta

( S.R. Mehta )  
Principal Secretary(E & F)  
Arunachal Pradesh :: Itanagar.

Copy to :-

Shri S.J. Jongsam, IFS, Divisional Forest  
officer, Forest Utilisation Divn., Itanagar.

GOVERNMENT OF ARUNACHAL PRADESH  
DEPARTMENT OF ENVIRONMENT & FORESTS  
ITANAGAR.

Regd.

NO.FOR.149/EA-2/81/Vol-I/124-26 Dtd. Ita. 3 Feb/2001  
To,

The Secretary to  
Govt. of India,  
Ministry of Environment & Forests,  
Parivaran Bhawan, CGO Complex,  
Lodi Road, New Delhi - 110 003.

Sub:- Year of allotment in IFS(AGMUT) cadre to  
Shri SJ Jongsam, IFS, DCF - representation reg.

Ref:- This office letter No. For.149/E-2/81/Vol-I/245-  
46 dated- 24/8/2000.

Sir,

This is to forward herewith the reminder dated-  
6/2/2001 received from Shri SJ Jongsam, IFS, DCF on the  
above subject addressed to you for consideration and  
necessary action in the matter as requested for.

Enclo : As above.

Yours faithfully,

28/1/01  
( Rabindra Kumar ) DCF (HQ) & Joint Secy. (E&F)  
for Principal Secretary (Envt. & Forests )  
Arunachal Pradesh :: Itanagar.

Copy to :-

1. Shri SJ Jongsam, IFA, Divisional Forest officer,  
FU Division, Itanagar.
2. The Divisional Forest officer, FU Division, Itanagar.  
This ~~has~~ disposes his letter No. FU/7/2000/105-07  
dated- 6/2/2001.